

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

APPLICATION No. 262 OF 2025

In the matter of

1. Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District – 524402.
Andhra Pradesh.

Email : rsrikanth373@gmail.com

Ph# : 7702226747 and others. ---

Applicants

-Vs-

1. The Collector & District Magistrate,
Office of the Collector & District Magistrate,
New Collector Office, Padmavathi Nilayam,
B-Block, 611, Tiruchanoor By Pass Road,
Tirupati – 5175503.
Andhra Pradesh.

Email : tirupati@ap.gov.in

Ph#: 08772261001 and others. ---

Respondents

**ADDITIONAL TYPESET OF PAPERS FILED BY THE
APPLICANT/PETITIONER**

M/s.R.RAJARAJAN (1704/2003)

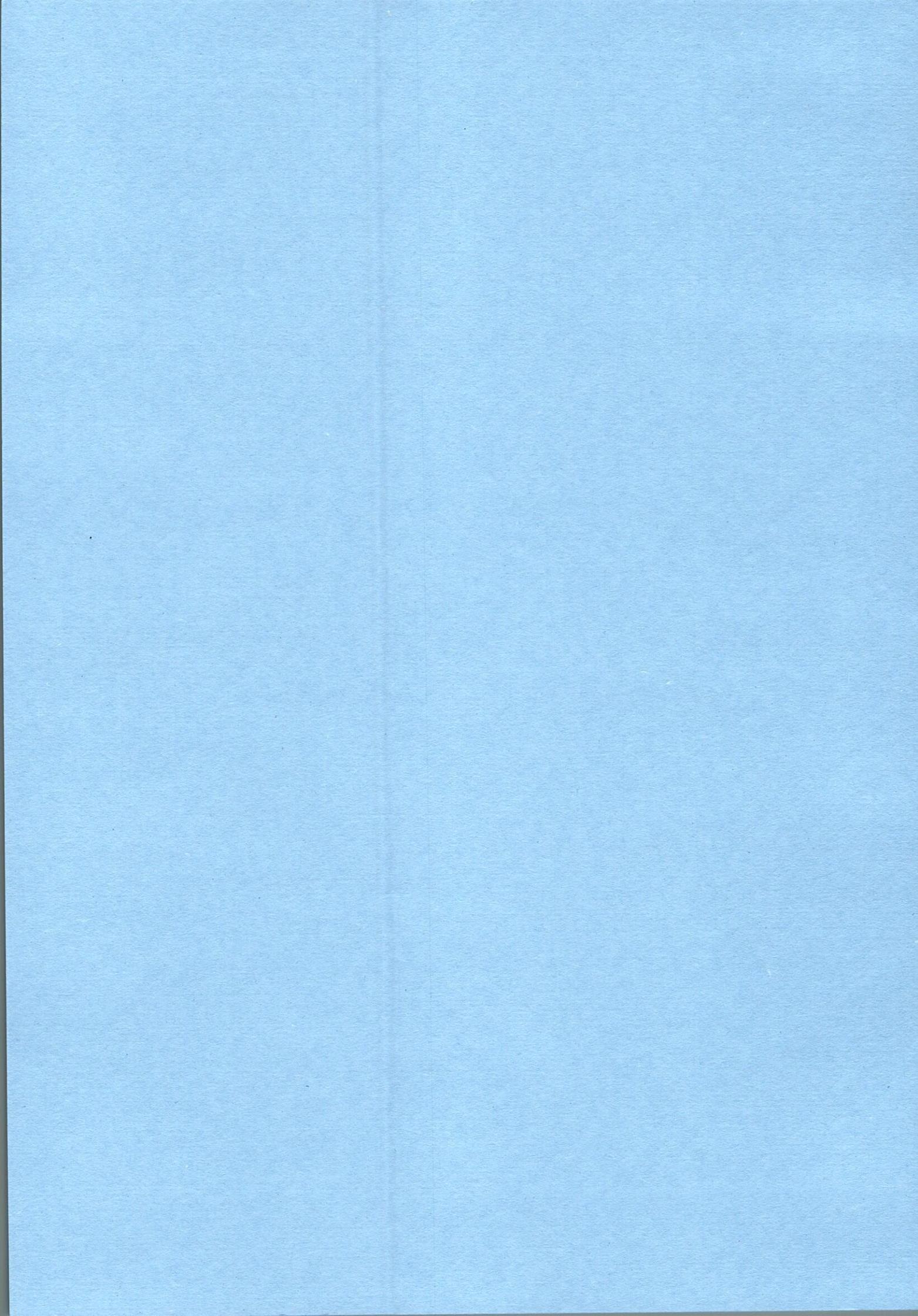
K.PRABHAKARAN (891/2017)

P.VISWA THEJA REDDY (326/23)

K.MANIKANDAN (1139/2020)

COUNSEL FOR PETITIONER

PH : 94433 32103



BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

APPLICATION No. 262 OF 2025

In the matter of

1. Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District – 524402.
Andhra Pradesh.
Email : rsrikanth373@gmail.com

Ph# : 7702226747 and others. ---

Applicants

-Vs-

1. The Collector & District Magistrate,
Office of the Collector & District Magistrate,
New Collector Office, Padmavathi Nilayam,
B-Block, 611, Tiruchanoor By Pass Road,
Tirupati – 5175503.
Andhra Pradesh.

Email : tirupati@ap.gov.in

Ph#: 08772261001 and others. ---

Respondents

**ADDITIONAL TYPESET OF PAPERS FILED BY THE
APPLICANT/PETITIONER**

M/s.R.RAJARAJAN (1704/2003)
K.PRABHAKARAN (891/2017)
P.VISWA THEJA REDDY (326/23)
K.MANIKANDAN (1139/2020)

COUNSEL FOR PETITIONER

PH : 94433 32103

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

APPLICATION No. 262 OF 2025

In the matter of

1. Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District – 524402.
Andhra Pradesh.

Email : rsrikanth373@gmail.com

Ph# : 7702226747 and others. ---

Applicants

-Vs-

1. The Collector & District Magistrate,
Office of the Collector & District Magistrate,
New Collector Office, Padmavathi Nilayam,
B-Block, 611, Tiruchanoor By Pass Road,
Tirupati – 5175503.
Andhra Pradesh.

Email : tirupati@ap.gov.in

Ph#: 08772261001 and others. ---

Respondents

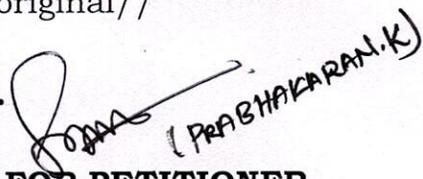
**ADDITIONAL TYPESET OF PAPERS FILED BY THE
APPLICANT/PETITIONER**

SI	DATE	DESCRIPTION	PAGE No.
1.	14.09.2006	Annexure – 12 – Environment Impact Assessment Notification	1-42
2.	---	Annexure – 13 – Environment Management Plan	43-67
3.	04.09.2024	Annexure – 14 – Report of Executive Engineer	68-69
4.	30.09.2024	Annexure – 15 - Consent to Establish	70-74
5.	10.10.2024	Annexure – 16 – Minutes of the District Legal Sand Committee Meeting	75-77
6.	21.11.2024	Annexure – 17 – Tender Notification	78-95
7.	04.12.2024	Annexure – 18 – Proceedings of District	96

		Collector	
8.	18.12.2024	Annexure - 19 - Work order	97-101
9.	24.12.2024	Annexure - 20 - Minutes of the District Legal Sand Committee Meeting	102-104
10.	01.01.2025	Annexure - 21 - Communicating the minutes of meeting	105
11.	13.01.2026	Annexure - 22 - Letter under RTI & Acknowledgments	106-116
12.	21.01.2026	Annexure - 23 - Reply from the office of Assistant Director	117
13.	23.01.2026	Annexure - 24 - Reply from Additional Director, Mines and Geology, NTR District	118
14.	---	Annexure - 25 - Photos	119-134

//I certify that the aforesaid copies are true copies of original//

Dated at Chennai on this 5th day of February 2026.


COUNSEL FOR PETITIONER.

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

4

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

5

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

b

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

8

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u></p> <p>Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u></p> <p>Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naptha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naptha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p> <p>-</p>	<p>Sponge iron manufacturing <200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $<20,000$ tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum -	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/ estate	<300 TPD production capacity and located within a notified industrial area/ estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

15

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

17

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-

General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

(See paragraph – 6)

FORM 1

(I) **Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

(II) **Activity**

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

22

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

24

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

26

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

31

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits

9.	Environmental Benefit Analysis	Cost	If recommended at the Scoping stage
10.	EMP		<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)		<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged		<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

37

APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

39

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

41

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

ENVIRONMENTAL MANAGEMENT PLAN

For

**De-Siltation activity at Upstream of Palachur Anicut of Swarnamukhi River in
Pullur Village and Pellakuru Mandal, Tirupathi District.**

By

**Executive Engineer,
Water Resource Department
Nellore South Division Gudur.**

**Extent Area: 4.74 Acs/1.92 Hects.
Pullur Village and Pellakuru Mandal,
Tirupathi District,
Andhra Pradesh.**

Prepared & Submitted by

**SV ENVIRO LABS & CONSULTANTS
Block-b, B-1, IDA, Autonagar -12
Visakhapatnam, Andhra Pradesh QCI
No- NABET/EIA/2124/RA 0240**



44

Index

S.No	TITLE	PAGE No.
1.0	Introduction	6
2.0	Location and Accessibility	7
	Google image	7
	Topo sheet	9
2.1	Need of the project	10
3.0	Project description	11
3.1	Brief description of Desilted Area	12
4.0	De-siltation point specifications	13
5.0	Method of de-siltation	13
5.1	Utilization of desilted material	14
6.0	Description of environment	15
7.0	Prediction of impacts & Mitigation measures	19
8.0	Safety during desilting operations	22
9.0	Disaster management plan	24
10.0	Conclusion	25

UNDERTAKING

This report on Environmental Management Plan for De-Siltation activity at upstream of Palachur Anicut of Swarnamukhi River, Pullur Village and Pellakuru Mandal is sole property of the Water Resources Department, Nellore South Division, Gudur, Tirupati District, Government of Andhra Pradesh.

Water Resources Department, Government of Andhra Pradesh hereby, undertake that the data and information provided in the report are correct and verified.

Authorized Signatory

The Executive Engineer,

Water Resources Department,

Nellore South Division, Gudur.

kb

DECLARATION BY NABET ACCREDITED CONSULTANT

Environmental Management Plan for the De-Siltation activity at Upstream of Palachur Anicut near Pullur Village of Pellakuru Mandal of Tirupati District for the Proposed Quantity of 28782 Cbm Extent Area: 1.92 Ha. Located at Pullur Village of Pellakuru Mandal of Tirupati District, Andhra Pradesh.

I hereby certify that I was part of the EMP team in the following capacity for development of Environmental Management Plan.

List of Experts involved in EMP report:

1. Mr. M. Murali Krishna
2. Mrs. K. Anitha
3. Dr. M. Tarakeswara Naidu
4. Dr. GVA Ramakrishna

Declaration by the Head of the accredited consultant organization/ authorized person

I, M. Murali Krishna, hereby, confirm that the above-mentioned experts prepared the Environmental Management Plan for the proposed De-Siltation activity at Upstream Palachur Anicut of Swarnamukhi River near Pullur Village of Pellakuru Mandal of Tirupati District for the Proposed Quantity of 28782 CBM in Extent Area: 1.92 Ha. Located at Pullur Village of Pellakuru Mandal of Tirupati District, Andhra Pradesh.

Signature: 

Name: M. Murali Krishna

Designation: Managing Partner

Name of the EIA consultant organization: SV Enviro Labs & Consultants

NABET Certificate No & Issue Date: NABET/EIA/2124/RA 0240, Dated: 13.04.2022 and valid up to 24.10.2024.

CERTIFICATE OF NABET ACCREDITED CONSULTANT



QUALITY COUNCIL OF INDIA
Creating an Ecosystem for Quality



NABET

**National Accreditation Board
for Education and Training**



NABET

Certificate of Accreditation

SV Enviro Labs and Consultants, Visakhapatnam

B1, Block-B, IDA, Auto Nagar, Visakhapatnam, Andhra Pradesh

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors -

S. No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals including opencast/underground mining	1	1 (a) (i)	A
2	Offshore and onshore oil and gas exploration, development & production	2	1 (b)	A
3	River Valley projects	3	1 (c)	A
4	Chemical fertilizers	16	5 (a)	A
5	Synthetic organic chemicals industry	21	5 (f)	A
6	Distilleries	22	5 (g)	A
7	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes	31	7 (c)	B
8	Ports, harbours, breakwaters and dredging	33	7 (e)	A
9	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
10	Building and construction projects	38	8 (a)	B
11	Townships and Area development projects	39	8 (b)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated March 29, 2022 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/22/2310 dated April 13, 2022. The accreditation needs to be renewed before the expiry date by SV Enviro Labs and Consultants, Visakhapatnam following due process of assessment.



Sr. Director, NABET
Dated: April 13, 2022

Certificate No.
NABET/EIA/2124/RA 0240

Valid up to
Oct 24, 2024

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to the QCI-NABET website.

1x8

1.0 Introduction

Sedimentation and siltation are natural process in the river catchment area. Rivers and streams flowing in alluvial plains tend towards a stable flow condition maintaining a balance between the silt loads carried, silt load deposited, and the resulting volume and velocities achieved. When volume and velocities disturbed suspended silt particles in the river water settle up this is called siltation. This phenomenon normally called sedimentation in reservoirs.

When sediment in rivers is deposited at undesirable places it may cause aggradation and degradation. Due to reduced velocity in reservoirs, part of incoming sediment gets trapped. Sediment in reservoir results in loss of capacity, impacts dam safety, risk to upstream etc.

In order to combat sedimentation and siltation it is necessary to carry dredging and desilting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management, subject to the compliance of environmental safeguards issued in this regard from time to time.

MoEF&CC had issued standing orders/ notifications from time to time and has exempted de-siltation of rivers/reservoirs/canals/barrages etc. for the upkeep, maintenance and disaster management, from obtaining prior environmental clearance.

The notifications issued on 28th March 2020 and 30th August 2023 under Appendix IX, and the O.Ms dated 8th August 2022 and 28th March 2024 have exempted de-siltation of the rivers/ reservoirs/ barrages/ canals from obtaining prior environmental clearance. Hon`ble Supreme Court vide its judgement dated 21.03.2024 in Civil Appeal No. 1628-1629 of 2021 upheld the exemption.

However, the exemption is subject to environmental safeguards as per National Framework for Sediment Management. For the de-siltation activity, a proper Feasibility Report along with Environment Management Plan to dispose the silt is required to be prepared.

2.0 Location and Accessibility

The reservoir is located near Pullur Village of Pellakuru Mandal, Tirupati District. The total extent of the area to be desilted is 1.92 Ha. In Toposheet No. 570/9 the following are the geo coordinates for desilting area are as follows.

S.No	Latitude	Longitude
1	13°50'31.00"N	79°43'57.00"E
2	13°50'34.00"N	79°43'58.00"E
3	13°50'28.00"N	79°44'4.00"E
4	13°50'29.00"N	79°44'5.00"E

Fig: 1.0 GOOGLE MAP



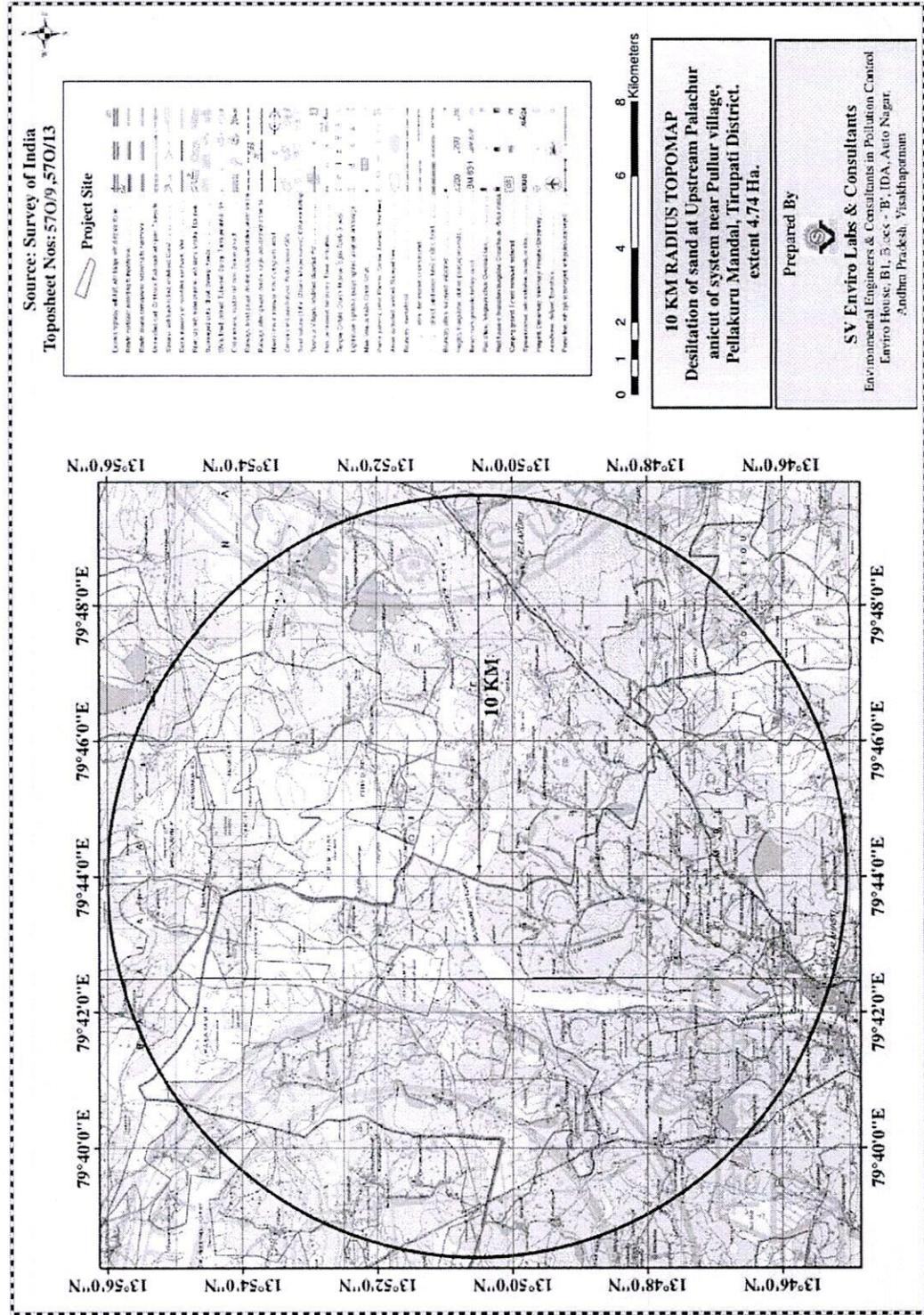
50

Google image showing Palachur Anicut:



The proposed activity is located nearby Palachur Anicut over a distance of 1.09 km and the length of the Palachur Anicut is 345 m.

Fig: 2.0 Topo Map



2.1 Need of the Project

The location of Silted Material to be De-silted at the upstream direction of Palachur Anicut near Pullur village and informed that the Palachur Anicut was constructed across the Swarnamukhi River to divert the water to the twelve (12) minor Irrigation tanks in the benefit of three (3) Mandals (Pellakuru, Naidupeta and Ozili) and the Anicut Irrigating by farmers were 6,800 Acres. Further, they informed that as the silted material accumulated and silted up at the riverbed causing hindrance, as the silted material is then removed there will be a free flow of water and also water will reach quickly the Swarnamukhi Barrage which is located at 45 Km from the silted material point.

Eventually the excavation of 28782 Cubic meters of Silted-up material to be de-silted within the specified Geo Coordinates at the upstream side of Palachuru Anicut in Pullur Village, Pellakuru Mandal of Tirupati District.

The full capacity of Swarnamukhi Barrage is 1.03 TMC. But due to siltation it has reduced. This is because of regular siltation during monsoon and floods. An estimated quantity of 28782 Cbm of silt is available in the area proposed. The siltation process is generally based on the monsoon and rainy days. Floods and flash floods generally bring in more silt. It is also dependent on the summer earlier. Rains after a hot summer brings in more silt.

Therefore, in order to achieve the design capacity of the reservoir, to increase the river flow velocity, to reduce eutrophication, to increase depth of water, to reduce vegetation growth and auto cleansing of solid wastes it is envisaged to remove deposited material from the existing reservoir in this project

Necessity of De- Siltation

De- Siltation is a critical process that goes beyond merely cleaning water bodies. It is integral to sustainable water management and infrastructure resilience. By maintaining water storage capacities, improving water quality, reducing flood risks and supporting ecosystem health, De- Siltation



contributes to the overall stability and functionality of water resources and infrastructure. Here's a breakup of the reasons listed:

1. **Increase Storage Capacity:** Desilting is a crucial operation for maintaining and improving the storage capacity of reservoirs and basins. By removing accumulated sediments, it is possible to restore or even increase the storage capacity of these water bodies significantly.
2. **Restrict Inundation:** Removing silt helps prevent overflow and flooding in surrounding areas, ensuring better control of water levels.
3. **Safeguard Bunds and Flood Banks:** Desilting helps protect these structures from being undermined or weakened by sediment buildup.
4. **Reduce Vegetative Growth:** Excessive sediment can encourage unwanted vegetative growth, which can further obstruct water flow. Desilting helps manage this growth.
5. **Channelization of Flow:** Proper De- Siltation helps in maintaining the designed flow paths and channels, improving water management and reducing erosion.
6. **Strengthen the flood Management Infrastructure:** The removed silt can be used for strengthening flood guide bunds, earthen embankments, and addressing gulying issues, contributing to better flood management infrastructure.
7. **Reduce Flow Velocity:** Reducing the flow velocity of water in channels, rivers, or streams is crucial for effective water management, erosion control, and maintaining ecological balance. One key method to achieve this is by clearing out sediment, which can accumulate over time and affect the flow dynamics of water bodies.
8. **Upliftment of Socio-Economic Conditions:** Improved water management and reduced flooding can lead to better living conditions, agricultural productivity, and overall socio-economic benefits for the surrounding communities.

3.0. Project Description:

Nature of the project	De-Siltation activity in Upstream of Palachur Anicut of Swarnamukhi River
Size of the Project	De-Siltation– 28782 CBM.
Location of Project	
District & State	Tirupati District, Andhra Pradesh.
Village & Mandal	Pullur Village of Pellakuru Mandal
Land Availability	1.92Ha.
Nearest Village	Dainedu Village at a distance of 1.13 Km
Proponent	The Executive Engineer, Water Resources Department, Nellore South Division, Gudur.
Toposheet No.	570/9
General Climatic Conditions	
Annual rainfall	670 mm
Min and max temp.	13.5 ⁰ C and 34.4 ⁰ C
Historical / Important Places	
Nearest human settlement	Kalavakur at a distance of 1.31 Km
Nearest town/City	Pulluru is at a distance of 1.41 km
Nearest railway station	Yellakuru Railway station is at a distance of 8.90 km
Nearest Barrage	Palachur Anicut at a distance of 1.09 km
Location of desilting point	U/s side of Palachur Anicut

3.1. Brief Description of the Desilted area:

Pulluru is a Village in Pellakur Mandal in Spsr Nellore District of Andhra Pradesh State, India. It belongs to Andhra region. It is located 82 KM towards South from District headquarters Nellore. 7 KM from Pellakur. Pulluru is surrounded by Thottambedu Mandal towards South, Srikalahasti Mandal towards west, Buchinadidu Khandriga Mandal towards South, Ozili Mandal towards North.

The Swarnamukhi is an east flowing river Basin having a little catchment area of 3225 km². It grows at an altitude of 300 m in the Eastern Ghat ranges near Pakala village in the Chittoor district of Andhra Pradesh at 13° 28'N and 79° 09'E. It runs generally in the north-eastern direction passing through the famous Tirupati Hills before joining into the Bay of Bengal. Its total length is 130 km. This is an independent river and receives no major tributaries and therefore its flow depends only on rainfall in its upper catchment.

4.0 De- Siltation point specifications:

The desilting point meeting the restrictions concerning man-made structures and natural formations.

1. Desilting point is on the D/s side of Palachur Anicut and meeting the 200 m and L/5 ($345/5=69$ m) whichever is higher.
2. Appx depth suggested 1-2 m(however considered 1.0 m)
3. Below bed level De- Siltation not considered

5.0 METHOD OF DE- SILTATION:

The De- Siltation project spans an area of 1.92 hectares, which is currently dry and De- Siltation activity done by manually. The favorable dry conditions allow for efficient manual De-Siltation, ensuring thorough removal of silt. Tractors are used for the transportation of the removed silt. The silt is efficiently moved to the designated dumping area, ensuring smooth and continuous operations. Daily logs are maintained to track progress and ensure accountability. This includes documenting the activities of the laborers, the

volume of silt removed each day, and the number of trips made by the tractors.

The Executive Engineer (EE) from the Water resource Department regularly monitors the project to ensure it is progressing as planned and to address any issues that may arise.

- **Storage yard details:** Temporary storage yard is there near the de-siltation area for disposal.
- **Temporary Approach road:** A temporary approach road is available from Pullur Village to the desilted area. The plan aims to ensure minimal disruption to the local community and environment. To achieve this, clear signage and safety measures will be implemented, ensuring smooth and safe transit for all users.

Activities involved and prerequisites for desilted material storage, segregation and disposal

The desilted material generally contains rocks, pebbles, silt, grit and sand particles. This configuration indicates a mixture of various granular substances, ranging from large, coarse elements like rocks and pebbles to finer particles such as silt and sand.

Contour trenches provided along the siltation yard to avoid sedimentation in to the river.

The process of handling desilted material involves several activities and prerequisites to ensure proper storage, segregation, and disposal. Initially, the desilted material must be collected and transported to designated storage areas. These areas should be prepared in advance, ensuring they are equipped to handle the volume and type of material expected. Proper containment measures must be in place to prevent environmental contamination and ensure safety.

Once stored, the material must be carefully segregated. This involves identifying and separating useful components from waste. For example, any sand found

57

within the desilted material, which can be useful for construction or development activities, should be identified and separated. Segregation must be done efficiently to maximize resource recovery and minimize waste.

Following segregation, the final stage involves the utilization or disposal of the segregated materials. The desilted material can be used for strengthening the bunds of reservoirs or canals, which is crucial for maintaining the structural integrity and capacity of these water bodies. This use not only helps in reinforcing the infrastructure but also ensures that the material is put to productive use. If any sand suitable for construction or development is found, it should be handed over to the District Collector for further disposal.

5.1 UTILISATION OF DESILTED MATERIAL:

The desilting process is planned over a span of one year, with an annual target of removing 28782 CBM of silted material.

The de-silted material from the reservoir is to be managed in an environmentally responsible manner, ensuring its utility and compliance with state policies and regulations.

The primary use of the de-silted material will be for the strengthening of the bunds of the reservoir/canal. This helps in maintaining the structural integrity and capacity of the water bodies. If any sand, useful for construction or development activities, is found within the de-silted material, it shall be handed over to the District Collector for further disposal.

The District Collector will oversee the disposal of sand from the dumping locations, in accordance with the state's sand policy and in strict compliance with all relevant directions from the Ministry of Environment, Forest and Climate Change (MOEF&CC), as well as orders from the National Green Tribunal (NGT) and the Supreme Court (SC), will be strictly followed while disposing the sand.

This method ensures that the de-silted material is utilized effectively,

contributing to the structural upkeep of water bodies and providing resources for construction, while adhering to regulatory and environmental guidelines.

6.0. Description of Environment -Baseline Studies

6.1 Catchment Area: The Swarnamukhi River is an East Flowing river basin having a small catchment area of 3,225 Sq.Km. The Swarnamukhi is a river in southern India. This is an independent river which rises at an elevation of 300 m above sea level in the Eastern Ghats ranges near Pakala in Tirupati district and flows through 130 km towards the Bay of Bengal.

6.2. Topography: The Swarnamukhi River rises at an elevation of 300 m above sea level in the Eastern Ghats ranges near Pakala in Tirupati district and flows through 130 km towards the Bay of Bengal. The south- western part of the sub-basin which lies on the eastern slopes of the Western Ghats is hilly and highly undulating and covered with dense and evergreen forests.

6.3. Climate: The climate in Western Ghats with an average elevation of 1200m, receives an annual rainfall of up to about 4,500 mm (average 2,300 mm), average annual evapotranspiration of 1300 mm and an annual average temperature of 24 °C.

The climate of the region is governed by its location in the tropics and by the monsoon. The climate of the south-eastern coast of the Bay of Bengal is characterized by the annually recurring seasonal monsoons, which divide the year in to four seasons as Indian Meteorological Department.

- ✓ The winter season of the year from December to February predominantly north winds and recorded coolest season of the year.
- ✓ The summer season (Pre monsoon period) from March to May predominantly W and SW winds and is hottest part of the year.
- ✓ The South-West monsoon tropical rainy season from June to September is characterized by predominantly South-west winds.
- ✓ The Post monsoon period (North-east monsoon) from October to November when predominant winds are North-east and wind changes the direction from North-east to North-west or west when, cyclones are active in Bay-of-Bengal.

59

Air Environment: during De- Siltation and utilization

Methodology of Sampling and Analysis

Air samples collected were tested for the following parameters

- PM₁₀
- PM_{2.5}
- Sulphur Dioxide (SO₂)
- Oxides of Nitrogen (NO_x)
- Free Respirable Silica

The sampling and analysis of ambient air quality parameters was carried out as per the procedures detailed in relevant parts of IS: 5182 (Indian Standards for Ambient Air Quality Test Methods).

The methods used for determining the above-mentioned parameters and furnished in the below Table.

S. No.	Parameter	Technique	Technical Protocol	Minimum Detectable Limit (mg/m ³)
1	PM ₁₀	Respirable Dust Sampler (Gravimetric method)	IS-5182 (Part-XXIII)	5.0
2	PM _{2.5}	Fine Particulate Sampler (Gravimetric method)	IS-5182 (Part-XXIV)	5.0
3	Sulphur dioxide	Modified West and Gaeke	IS-5182 (Part-II)	4.0
4	Oxides of Nitrogen	Jacob & Hochheiser	IS-5182 (Part-VI)	4.0

5	Free Respirable Silica	Personal Respirable Dust Sampler	OSHA (0142) (Occupational Safety and Health Administration)	3.5
---	------------------------	----------------------------------	--	-----

Existing Ambient air quality-Near Barrage

S.No	Parameters	Unit	Results	NAAQ Standard
1.	Sulphur – Dioxide (SO ₂)	µg/m ³	11.3	80 (24 hours)
2.	Nitrogen – Dioxide (NO ₂)	µg/m ³	14.8	80 (24 hours)
3.	Particulate Matter size less than 10µ	µg/m ³	42.7	100 (24 hours)
4.	Particulate Matter size less than 2.5µ	µg/m ³	24.1	60 (24 hours)

Free respirable Silica was also monitored and found to be below 0.05 mg/m³

6.4 Water environment

Baseline water quality data (physical, chemical and microbial properties) of the reservoir water shall be analyzed before the De- Siltation process. The parameters shall be analyzed at regular intervals during De-Siltation to check if there is any deterioration in water quality due to the process.

River sample analysis will be carried out for the following parameters.

Source of water: River water

- Physical Parameters
- Chemical Parameters
- Microbial Parameters

Fresh Water Requirement:

Source: The source of water is through Water tankers /river

S.No.	Purpose	Quantity
1.	Domestic	0.3 KLD

b1

	Total	0.3 KLD
--	--------------	----------------

Generation of waste water:

S.No.	Purpose	Quantity	Method of Disposal
1.	Domestic	0.1 KLD	Septic tank followed by soak pit
	Total	0.1 KLD	

Baseline data parameters prior to start operations

SNO	PARAMETER	UNIT	VALUE
01	Color	hazen	<2
02	Turbidity	NTU	5
03	Total suspended solids	Mg/l	22
04	Biochemical oxygen demand - BOD 3 day	Mg/l	06

Sampling during De- Siltation operations:

Noise Environment: Baseline environmental noise measured as below

S.N. O	LOCATION	UNIT	VALUE
01	Pulluru village	dB(A)	Day-53 Night-32
02	Near Barrage area	dB(A)	Day-56.5 Night-41

6.5. Soil Environment: Base line soil quality to be checked at storage yard for the parameters like-organic carbon, silica and soil moisture

7.0 PREDICTION OF IMPACTS AND MITIGATION

MEASURES: AIR ENVIRONMENT:

Since the operations are conducted manually, there is no anticipated increase in SO₂ levels. However, the movement of tractors can lead to the generation of fugitive dust. Fugitive dust is an important consideration due to its potential impact on air quality and health. Tractors operating on unpaved surfaces can disturb the soil, leading to dust emissions. The level of dust generated will depend on factors such as soil type, moisture content, and the frequency of tractor movements.

MITIGATION MEASURES:

Dust Control Measures:

- **Watering:** Regularly water the areas where tractors are operating to minimize dust. This can be done using a water truck or other spraying equipment.
- **Dust Suppressants:** Apply dust suppressants or binders to the soil to reduce dust generation. These can include chemicals or organic materials designed to hold dust in place.

Operational Changes:

- **Speed Limits:** Implement and enforce speed limits for tractors to reduce dust generation. Slower speeds create less dust.
- **Route Planning:** Designate specific routes for tractors that are less likely to generate dust. Avoid using unpaved or loose-surface roads if possible.

Maintenance:

- **Tractor Maintenance:** Regularly maintain tractors to ensure they are in good working condition and reduce exhaust emissions and potential dust generation.
- **Surface Maintenance:** Regularly maintain and improve the surface of roads and work areas to minimize dust. This could include compacting surfaces or adding gravel.

b3

WATER ENVIRONMENT:

Turbidity:

In this desalination process, turbidity is not typically a direct outcome of the desalination process itself. While turbidity is not a direct result of the desalination process itself, it may occur due to disturbances or impurities present in the dam reservoir. Particles or impurities in the reservoir could become concentrated during the desalination process. Agitation or stirring of water during certain stages of the process might temporarily increase turbidity.

Mitigation Measures:

- **Pre-Process Assessment:** Conduct a thorough assessment of the reservoir to identify and quantify impurities.
- **Controlled Operation:** Implement measures to minimize agitation or stirring of the reservoir water to reduce the potential for increased turbidity.
- **Monitoring:** Establish a monitoring program to regularly check turbidity levels and ensure they remain within acceptable limits.

Noise Environment:

Impact:

The noise level at the site is anticipated to experience a minimal increase due to several factors, including vehicular movement and labor activities. Despite this anticipated increase, it is important to note that the impact on nearby communities, workers' health, and overall site operations is expected to be negligible. However, it is crucial to implement effective mitigation measures to ensure that any potential effects are minimized.

Mitigation measures:

Maintenance:

- Regularly maintain machinery and equipment to minimize unnecessary noise.

- Ensure that all vehicles are in good working condition to reduce noise emissions.

Engine and Exhaust System Checks:

- Regularly monitor the condition of engines and exhaust systems to ensure they are functioning correctly.
- Repair or replace any defective parts that could lead to increased noise levels.

Tire Maintenance:

- Check and maintain tire pressure and tread to reduce road noise.

Protective Measures for Workers:

- Provide appropriate personal protective equipment (PPE) such as earplugs or earmuffs.
- Ensure compliance with occupational health and safety regulations related to noise exposure.

While the anticipated increase in noise at the site is expected to be minimal and manageable, proactive measures are essential to mitigate any potential effects. By implementing the outlined mitigation strategies, the impact on nearby communities, workers, and site operations can be effectively minimized. Regular monitoring and adjustments will ensure that noise levels remain within acceptable limits and that the site operates smoothly.

Flora and Fauna:

No endangered species are found in the study area. No schedule – I species are found within 10km radius from the proposed project site.

Ecology & Biodiversity:

While the proposed de-silting activity will have some negative impacts on the aquatic environment in the short term, these are temporary and localized. The long-term benefits, including improved water quality, restored habitats, and increased ecosystem resilience, are anticipated to significantly outweigh these initial drawbacks, leading to a healthier and more sustainable aquatic environment.

65

8.0 Safety during de-siltation Operation:

- **Task:** Laborers use shovels and hoes to scoop up desilted material and transfer it into the tractor.
- **Risk:** There is a potential risk of injury to workers standing on the opposite side of the loading area due to overturned desilted material containing pebbles.
- **Precaution:** Ensure that a first aid kit is readily available on-site to address any potential injuries promptly.

8.1. Measures to Prevent Accidents during Loading

- **Tractor Positioning:** Position tractors at a lower level relative to the desilted material to ensure that the loading process aligns with ergonomic standards. This adjustment minimizes strain on workers and reduces the risk of musculoskeletal injuries.
- **Single-Side Loading:** Conduct the loading operation from one side of the tractor only. This practice helps in maintaining stability and prevents the risk of the tractor tipping over or becoming unstable.
- **Gloves and Safety Shoes:** Ensure all workers are equipped with appropriate gloves and safety shoes. This protective gear is crucial in safeguarding against injuries from sharp objects, heavy loads, and other potential hazards during the loading process.

8.2. Environment and Social Safeguards

Desilting of reservoirs is a crucial maintenance activity aimed at removing sediment build-up, which can affect water storage capacity, quality, and ecological balance. However, the de-siltation is being done with careful consideration of environmental and social safeguards to ensure that it does not cause undue harm.

9.0. Disaster management:

9.1. Flood Management:

- As soon as water levels begin to rise significantly, activate a loud and continuous siren. The siren should be clearly audible to all personnel working on-site and nearby areas.
- Cease all dredging activities immediately upon hearing the siren.
- Promptly guide all workers to evacuate the site in a calm and orderly manner.
- All equipment and vehicles present at the site should be moved to a safe location.
- Maintain a list of emergency contacts for quick communication with local authorities and emergency services.

S. No.	Item	Cost/Remarks
1.	Land Cost	Existing land as the activity is in barrage / river
2.	Building cost	Already constructed Dam and there will not be any construction of buildings.
3.	Plant and Machinery	The desilting will be carried out manually
4.	Operation Cost	Rs. 22.0 Lakhs

10.0. Conclusion:

The De- Siltation at Upstream at Palachur Anicut of the Swarnamukhi River near Pullur Village represents a vital intervention to bolster the storage capacity of the Swarnamukhi barrage. By addressing sediment accumulation, this initiative will enhance the efficiency and longevity of the barrage, thereby ensuring a more dependable water supply for both agricultural and domestic uses in the region. Such improvements are instrumental in supporting effective local water resource management and advancing the overall sustainability of the region's hydrological system.

In addition to these primary benefits, the De- Siltation process is anticipated to

67

offer secondary advantages, including reduced flood risks and enhanced water quality. Nevertheless, it is imperative to implement robust environmental safeguards to mitigate any potential negative impacts on local ecosystems and communities. Continuous monitoring and adherence to best practices will be crucial to achieving the project's goals while preserving ecological balance.

The management of de-silted material will be conducted with a strong commitment to environmental stewardship. The primary use of this material will be for reinforcing the bunds of the reservoir or canal, ensuring their structural integrity and operational effectiveness. In cases where the de-silted material includes sand with potential construction value, it will be directed to the District Collector for further disposal, in compliance with state sand policies and all relevant regulations from the Ministry of Environment, Forest and Climate Change (MOEF&CC), the National Green Tribunal (NGT), and the Supreme Court (SC).

ANNEXURE-14

68

From
Sri P.S. Rathna Reddy, M.E.,
Executive Engineer,
Nellore South Division,
Gudur.

To
The Divisional Mines &
Geology Officer,
Gudur.

Letter.No.EE/NS. DIVN/GDR/ATO/
Sir,

561^M

Dated: 04.09.2024.

Sub:- Mines & Minerals - Proposal for Desiltation of sand at U/s of
Swarnamukhi Barrage near Gudali village of Kota Mandal -Report
Submitted- Regarding.

- Ref:- 1. The Divisional Mines & Geology Officer, Gudur Letter File No.
2529/Sand/2019, Dated. 31.08.2024.
2. Deputy Executive Engineer, Vakadu Lr No. 87 E, Dt. 4.9.2024

@@@@@

It is to submit that vide reference cited the Deputy Executive Engineer, Irrigation
Sub Division, Vakadu has informed that Assistant Engineer, Irrigation Section No:1,
Vakadu along with Divisional Mines & Geology officer Gudur and their staff, jointly
inspected the proposed Desiltation points at the Upstream of Swarnamukhi Barrage
near Gudali village of Kota Mandal.

The Swarnamukhi Barrage - cum- bridge was constructed in the year 2008 across
Swarnamukhi river near Vakadu (V) & (M) of Tirupati District. The Barrage was
intended to supply water for an ayacut of 9022 acres by diverting flood water into near
by 10 No. of Irrigation tanks. The sand deposits are accumulated and silted up the river
bed causing hindrance, as the silted sand is removed there will be free flow of water
and also water will reach quickly to Swarnamukhi Barrage which is located at 6.50 Km
from the proposed desiltation point. Accordingly, the preliminary survey was
conducted and it is ascertained that the following, desiltation points at U/s of
Swarnamukhi Barrage near Gudali village of Kota Mandal are feasible.

69

Sl No	Village	Geo coordinates		Quantity			Remarks
		Lattitude	Longitude	Area	Depth	Qty in Cum	
1	Gudali	14° 01' 27.6876 ¹¹ N	80° 01' 29.4372 ¹¹ E	Average length 247.00 M, width 96.50 mts Area 2.30 Hac (5.85 Acs.)	1.50 Mts	35700	1) 10H distance of 50 mts, river bank is maintained 2) Distance of 500mts maintaining from structures of i) Causeway ii) Reach is within FTL of Swarnamuk hi Barrage
		14° 01' 34.1568 ¹¹ N	80° 01' 35.1432 ¹¹ E				
		14° 01' 31.6368 ¹¹ N	80° 01' 37.2132 ¹¹ E				
		14° 01' 26.0784 ¹¹ N	80° 01' 32.0832 ¹¹ E				

This is submitted for favour of information and taking further necessary action.

Encl:- Sketch Showing Coordinate points
at the proposed desiltation site.

Yours faithfully,

[Signature]
Executive Engineer

Nellore South Division, Gudur.

[Signature]
4/19/24



CONSENT TO ESTABLISH

Order No. TPT-111/APP/PCB/ZO-TPT/CTE/2024-399

Date: 30.09.2024

Sub:	APPCB - ZONAL OFFICE: TIRUPATI - CTE - De-Siltation activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District, by the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District - Consent to Establish (CTE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.
Ref:	<ol style="list-style-type: none">1. CTE application received from the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District, through APOCMMS at R.O, Tirupati on 16.09.20242. The District Mines and Geology officer, Tirupati vide Letter No. 4472/Sand/2019, Dt. 18.09.2024 has paid fee of Rs. 3,44,222/- vide cheque No. 001164, dt. 17.09.2024 towards CTE & CTO fee against the total production quantities i.e., 91,791 cum in all 03 De-Siltation proposals i.e. 91,791 cum (28,782 Cum, 27,309 Cum and 35,700 Cum).3. Regional Officer, Nellore inspection report dated: 19.09.2024.

- 1) In the reference 1st cited, the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District, has submitted an application to the Board seeking Consent To Establish (CTE) to carry out De-Siltation activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District, with following proposed capacity as mentioned below, with a proposed project cost of Rs.15.00 Lakhs (Rupees Fifteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation activity at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District	2.30 Ha	35,700 CUM

- 2) As per the application, the above activity is to be carried out at De-Siltation activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District, by the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District.

3) The co-ordinates of the De-Siltation proposal location are mentioned below:

S. No.	North Latitudes	East Longitudes
1	14°0'27.6876" N	80°0'29.4372" E
2	14°0'34.1568" N	80°0'35.1432" E
3	14°0'31.6368" N	80°0'37.2132" E
4	14°0'26.0784" N	80°0'32.0832" E

4) The above site was inspected by the Environmental Engineer, Regional Office, Tirupati on 18.09.2024 and found that it is surrounded by:

North : River Swarnamukhi East : River Swarnamukhi
South : River Swarnamukhi West : River Swarnamukhi

5) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT TO ESTABLISH (CTE) to your De-Siltation project under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activities mentioned at para (1) only.

6) This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.

7) This Consent Order issued is subject to the conditions mentioned in the annexure.

8) This order is valid for a period of 1.0 year from the date of issue.


20/09/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE: TIRUPATI

To
Executive Engineer,
Water Resources Department,
Nellore South Division,
Gudur, Tirupati District.

Copy to

- 1) The Environmental Engineer, Zonal Office, Tirupati for record purpose.
- 2) The Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office: Tirupati once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under Section 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act before commencement of the activity.

3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.
7. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

1. The Water Resources Department shall not carry-out any activity without obtaining Consent To Operate (CTO) from A.P. Pollution Control Board.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the Environment Management Plan (EMP), submitted to the APPCB at the time of Consent To Establish (CTE) application.
6. The source of water is through Borewell/river and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity
1	Domestic	0.3 KLD
	Total	0.3 KLD

13

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.1 KLD	Septic tank followed by soak pit
	Total	0.1 KLD	

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.

10. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO₂ - 80 µg/m³, NO_x - 80 µg/m³, PM_{2.5} - 60µg/m³, PM₁₀ 100µg/m³

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).

11. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

12. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.

13. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EIA.

14. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.

15. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.

16. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.

17. Concealing the factual data or submission of false information / fabricated data or failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

18. The order is issued without prejudice to the rights and contentions of this Board in any court of law.

19. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.


5/09/24
JOINT CHIEF ENVIRONMENTAL ENGINEER(I/C)
ZONAL OFFICE: TIRUPATI

Executive Engineer,
Water Resources Department,
Chittoor South Division,
Chittoor, Tirupati District.

Copy to

- 1 The Environmental Engineer, Zonal Office, Tirupati for record purpose.
- 1 The Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance.

-1-
Minutes of the District Level Sand Committee Meeting held on 10-10-2024 at
04.00 PM at Collector's Conference hall, Collectorate, Tirupati, Tirupati District.
-000-

Officers Present:

S.No.	Name and Designation of the Officer Present
1	The Collector & District Magistrate and Chairman, DLSC, Tirupati
2	The Joint Collector, Tirupati
3	The Sub-Collector, Gudur
4	The Revenue Divisional Officer, Srikalahasti
5	The Revenue Divisional Officer, Sullurupeta
6	The District Mines & Geology Officer, Tirupati
7	The Divisional Mines & Geology Officer, Gudur
8	The District Panchayat Officer, Tirupati
9	The Regional Transport Officer, Tirupati
10	The Dy. Director, Ground Water Dept., Tirupati.
11	The Executive Engineer, Irrigation Department, Tirupati.
12	The Executive Engineer, Nellore South Division, Gudur
13	The Executive Engineer, Rural Water Supply Dept., Tirupati.
14	The Environmental Engineer, APPCB, Tirupati
15	The Executive Engineer, Irrigation Department, Venkatagiri.
16	The Dy. Executive Engineer, Irrigation Dept., Sub-Division, Pichatur.
17	The Executive Engineer, RWS&S, Gudur
18	The Dy. Executive Engineer, WRD Dept.
19	The Assistant Executive Engineer, Irrigation, Ozili.
20	Sri K.Prakash Rao, DEE/TBD.

The following are the instructions and responsibilities:

1. The District Level Sand Committee approved for de-siltation of silted up material in the three de-siltation points in the Swarnamukhi River listed in the given table, as all necessary permissions have been obtained.

No.	De-siltation Point	Extent in Hects.	CTE Order No., Dt.	CTO Order No., Dt.	Permitted Quantity in Cbm/MT
1	Palachur Anicut UP Stream, Pulluru(V), Pellakur (M)	1.920	TPT-112/APPCB/ZO-TPT/CTE/2024-398, Dt. 30-09-2024	TPT-112/APPCB/ZO-TPT/CTO/2024-404, Dt. 07-10-2024	28782/43173
2	Palachur Anicut Down Stream, Diguvakalavakuru (V), Pellakur (M)	1.821	TPT-113/APPCB/ZO-TPT/CTE/2024-397, Dt. 30-09-2024	TPT-113/APPCB/ZO-TPT/CTO/2024-405, Dt. 07-10-2024	27309/40963
3	Swarnamukhi Barrage near, Gudali (V), Kota (M).	2.300	TPT-111/APPCB/ZO-TPT/CTE/2024-399, Dt. 30-09-2024	TPT-111/APPCB/ZO-TPT/CTO/2024-403, Dt. 07-10-2024	35700/53550
Total					91791/137686

76

2. The Water Resources Department is instructed for the appointment of an excavation agency for excavation and transport of silted up material from the de-siltation point to the stock point, as well as an agency for loading and heaping silted material/sand at the stock point, following proper procedures and issuing a press notice for calling expression of interest. After detailed discussion in the meeting, concluded the rate of silted material/ sand at stock point as given below by the DLSC Members.

Fixation of cost of silted material/ sand per MT

S.No.	Item	Amount in Rs.
a	Manual Excavation & Manual loading including supervision charges	90
b	Transportation charges upto stock point with tractor	10
c	Ramp & track laying and maintenance charges with machinery	10
d	Loading charges by mechanical means at Stock point.	25
e	Admin Charges	23
f	Sub total (f=a+b+c+d+e)	158
g	GST @18% on (f)	28
h	Total cost of operations (h=f+g)	186
i	Statutory levies	88
j	Total (j=h+i)	275

(Action: The Executive Engineer, WRD department)

3. In coordination with the Mines and Geology Department, suitable land near the de-siltation point to be identified immediately for stock point.

(Action: the RDO Sullurupeta/Sub-Collector, Gudur, Tahsildar Concerned & Div.MGO, Gudur)

4. Install CCTV cameras at de-siltation points and stock points to prevent theft and illegal extraction of sand. The expenditure will be met from the Sand account 2024.

(Action: RDO/Sub-collector/Tahsildar Concerned)

5. Deploy police personnel 24/7 at the sand Stock point to safeguard the mineral and prevent vehicle overcrowding at the sand depot.

(Action: DSP concerned)

6. The DPO, Tirupati, will deploy GS&WS staff at the sand sale point to oversee operations, including receipts, loading, and dispatches. Additionally, a training program will be conducted for all GS&WS staff in the district, led by a master trainer, to raise awareness of the sand booking process for general consumers.

17

8. Immediately purchase IT assets, including mobile devices, POS printing machines, and stationery as per specified requirements. The expenses will be covered from the Tirupati Sand Account, 2024.

(Action: DM&GO, Tirupati and Div.M&GO, Gudur)

9. Set up facilitation/call centres in the Collectorate office for public grievance redressal, and appoint staff for their maintenance.

(Action:DPO, Tirupati)

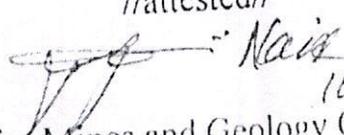
10. All line departments immediately inspect the patta land areas for de-casting of sand as per the G.O.Ms.No.59, Inds. & Comm. (Mines-III) Dept, Dt. 01-10-2024 issued guidelines and submit reports for DLSC approval. The details of Patta land applications given below.

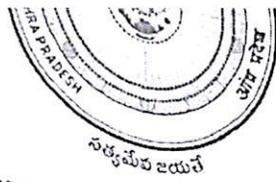
No.	Pattadar Name	Sy.No.	Village	Mandal	Extent
	Sri G. Narasa Reddy	114/1E2, 116-1A	Molaganuru	Vakadu	20.00 Ac.
	Sri Pernati Karunakar Reddy	197-1 & 183-11	Karlapudi	Kota	2.27 Ac.

(Action:EE,Irrigation, Tahsildar concerned, District Agriculture Officer, DD,GW& WA Dept., and Mines & Geology Departments)

With the above elaboration the meeting was concluded.

Sd/- S. VENKATESWAR, I.A.S
Collector & District Magistrate &
Chairman, DLSC
Tirupati

//attested//

10/10/24
District Mines and Geology Officer,
Tirupati



ANNEXURE-17

78

GOVERNMENT OF ANDHRA PRADESH
DISTRICT LEVEL SAND COMMITTEE
TIRUPATI DISTRICT
ORDER No: 01 / DLSC-SAND/TPT/2024 (Item No.3)
SHORT TENDER
FOR

Selection of Contractor for De-siltation, Transportation,
Stocking and Loading of Sand for Gudali Sand Reach, Gudali
Village, Kota Mandal, Tirupati District, Andhra Pradesh.

Address:

O/o the Executive Engineer,
Nellore South Division, Narasingaraopeta,
Gudur.

Phone: 8919672765

Email: eensdvngdr@gmail.com

79

Notice Inviting Tender

Short Tender for De-siltation, Transportation & Loading of Sand at Tirupati District

Tender No: 01/DLSC-SAND/TPT/2024 (Item No.3)

Dated:21.11.2024.

Time schedule of various tender related events:

Schedule sale opening Date:	22.11.2024 at 11.00 AM
Schedule sale Closing Last date/time	29.11.2024 at 3.00 PM
Bid Submission Closing date	29.11.2024 at 5.00 PM
Technical Bid Opening Date:	30.11.2024 at 11.00 AM
Price Bid Opening Date:	30.11.2024 at 3.00 PM
Technical and Price Bid Opening Address:	The District Magistrate & Collector, Tirupati
Contact person	Executive Engineer, Nellore South Division, Gudur. Cell: 8919672765 Email: eensdvngdr@gmailcom
Tender Ref No.	01 /DLSC-SAND/TPT/2024 (Item No.3)

District Level Sand Committee, Tirupati District reserves the right to:

- i. reject any or all bids without assigning any reasons whatsoever,*
- ii. reschedule / postpone the bid date (s) due to any unforeseencircumstances at stage of the bid process,*
- iii. Cancel or annul the entire bid process without assigning any reasons whatsoever.*

Data Sheet

Sl No	Parameter	Details	In Rs
1	Base Price per Metric Ton	Fixed by the DLSC	135/-
2	Estimated Contract Value of the Reach	Base Price X Total EC approved Quantity in MT	72,29,250/-
3	Bid Document Fee	Rs.10,000/- + GST 18%	11,800/-
4	Bid Security (EMD)	10% of the ECV (Estimated Contract Value)	7,22,925/-
5	Performance Security Deposit	30% of the ECV (Estimated Contract Value) after confirmation	21,68,775/-
6	ASD	Tender less more than 25% of the estimate a BG for the difference between the tender amount and 75% of the estimate value should be submitted by the Tender.	

Note:- The maximum allowed tender excess percentage is + 5% only.

Details of the Reach

Page 2 of 25

Parameter	Details of the Reach
Name of the Reach	
Location	Gudali
Village	Swarnamukhi Barrage
Taluk	Gudali
District	Kota
Extent (Ha.)	Tirupati
Approved Quantity	2.30 Ha
Capacity	53,550 MT.
Geo Co-ordinates	N14°0'27.6876" E80°0'29.4372" N14°0'34.1568" E80°0'35.1432" N14°0'31.6368" E80°0'37.2132" N14°0'26.0784" E80°0'32.0832"

CONTENTS OF THE BID DOCUMENT

- i. Scope of Work & ECV (Base price) & the Schedule.....
- ii. Eligibility Criteria.....
- iii. Terms and Conditions.....
- Annexure: 1 - Checklist of documents to be enclosed to the Bid Document.....
- Annexure: 2 - Bidder Details.....
- Annexure: 3 – Fulfilment of Technical eligibility Criteria.....
- Annexure: 4 – Fulfilment of Financial Eligibility Criteria.....
- Annexure: 5 – Declaration against blacklisting.....
- Annexure: 5 – Declaration on Mineral Revenue Arrears.....
- Annexure: 6 - Format for Power of Attorney for Authorized signatory.....
- Annexure: 7 – Price Bid.....

82
The Government of Andhra Pradesh has announced Free Sand Mining Policy 2024, vide Ms. No. 43, Ind & Com (Mines-III) Dept, dt: 08.07.2024 & 66 Ind & Com (Mines-III) Dept, dt: 10.2024 with the following objectives:

- Making sand available to consumers at affordable rates
- Transparency and visibility on the sand operations.
- Prevention of any scope for illegal sand excavation & transportation through an effective vigilance & monitoring mechanism
- Compliance with all environmental regulations and orders issued by the Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT, so as to mitigate the environmental impact of sand excavation.

As per the Free Sand Policy, all sand operations at district-level shall be managed and overseen by a District Level Sand Committee (DLSC), which includes appointment of qualified successful Bidders and suppliers for various activities viz. excavation and loading of sand, transportation of sand, setting up of CCTV cameras etc.

This Bid document is being issued for **Selection of Agency for De-siltation of Sand at Loading of Sand at S. No. 409 of Gudali Village Stock point in Gudali Reach and Transportation, Stocking Gudali Village, Kota Mandal, Tirupati District, Andhra Pradesh.**

Qualified bidders are hereby invited to review the details of the sand reach, submit their capability and offer Price bids as per the procedure detailed in this bid document.

Scope of Work:

- Successful bidder shall deploy the necessary manpower to excavate Sand in accordance with the approved Plan, conditions of Environmental Clearance and as per the directives given by DLSC. Successful bidder shall excavate minimum daily production as per the directions of DLSC.
- Transporter shall deploy machinery to make heaps and load sand from Stockyard into the dispatch vehicles as directed by DLSC.
- Successful bidder shall deploy adequate number of man power for sand excavation at reach, GPS fitted tractors for transportation of sand from reach to stockyards and machinery (Poclain/JCB) at stock yards for maintenance and loading the sand into consumers vehicles.
- Successful bidder shall maintain the sand stockyard in the area identified by the District Administration for this purpose. It is clarified that maintenance of stockyard includes but is not limited to the maintenance of haul road, maintenance ramp and

approach route up to nearest access road, proper lighting arrangement, all the required for proper operation, management and security of sand stockyard. How Successful bidder is not required to make payment of lease rentals for land iden for stockyard.

- e. Successful bidder will provide necessary infrastructure for DLSC staff, inclu temporary/portable site office, guard cabins etc. with power backup.
- f. Successful bidder shall secure perimeter of the dedicated sand bearing area to a illegal mining outside the designated reach. Successful Bidders shall be held respons if any such activity takes place within the designated reach allotted to him.
- g. Successful bidder shall erect boundary pillars and shall ensure that the excavation not takes place outside the demarcated area/ lease boundary.
- h. Successful bidder shall make necessary investments and expenses to mitigate environmental risks.
- i. Successful bidder shall attend any other activity incidental to Sand mining apart f the indicated list provided above or as instructed by DLSC.
- j. Payments shall be made to the successful bidder as confirmed by digital receipts registers maintained at stockyards by in-charges.
- k. The Successful bidder shall excavate the sand in the reach till exhausting the approved quantity of 53,550 Metric Tons or 3 Months from the date of issue of v order whichever is earlier.

Base Price/Estimated Contract Value (ECV):

The Estimated Contract Value (ECV) is detailed below by finalizing the Base Price Rs.135/- per Metric Ton (exclusive GST) as fixed by DLSC for Sand Operational Cost inclu of Charges for manual excavation, loading into tractors at reaches, transportation of s from reach to stockyard, formation of ramps & maintenance of roads, maintenance of st yards including heaping and loading of sand from stockyard to consumers vehicles:

1. Total Quantity in Metric Tons for excavation in the Reach	: 53,550 Mts.
2. Base Price per Metric Ton	: 135-00
3. Total Estimated Contract Value in Rs: [(1) X (2)]	: Rs.72,29,250/-

Detailed Responsibility of the selected agency:

- a. Successful Bidder must prohibit the entry of heavy vehicles near sand reaches. T sand excavated from sand reaches must be transported to the designated stockyat through tractor trolleys only.
- b. Successful Bidder shall maintain daily excavation, transportation, dispatch and sto registers at the sand reach.
- c. Successful Bidder must ensure that sand is excavated manually from the sand reach

84
 Mechanical excavator, JCB machine etc., should not be used for excavation of sand from sand reaches.
 Successful Bidder shall procure and install GPS in all the deployed tractors (used to transport sand from reach to stockyard) as directed by DLSC, Successful Bidder shall be responsible for upkeep and maintenance of such GPS installed in their vehicles.
 Successful Bidder shall ensure compliance of MoEF, NGT and Order/Judgment of honorable court, Act, Regulation or any regulatory or statutory requirements applicable to sand mining, transportation, stocking and loading activity.
 Successful Bidder shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of AP, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966 and any other applicable law, rule amended from time to time.
 Successful Bidder shall be responsible for upkeep and maintenance of such GPS instruments installed in the vehicles engaged by them.
 Successful Bidder shall give preference to the local people in employment for excavation, transportation, stocking, loading etc. of sand.
 All the personnel engaged by the Successful Bidder in connection with the performance of the work shall be the responsibility of the Successful Bidder and no claim shall lie against DLSC in respect of non-payment of wages or remuneration of any description due by the Successful Bidder to his/ their employees or for any failure on the part of the Successful Bidder in the discharge of his / their obligations to his/ their employee.

Eligibility Criteria:

Criteria	Specific requirement	Documents required to be enclosed
Bid document Fee	The Bidder shall pay a bid document fee of Rs.10,000/- + GST 18% = Rs.11,800/-	In the shape of DD drawn in favor of Sand Account 2024, Tirupati payable at Tirupati.
Security / Earnest Money deposit (EMD)	The Bidder shall pay a Bid Security of an amount equivalent to 10 % of the ECV. Rs: 7,22,925/-	In the shape of DD drawn in favor of Sand Account 2024, Tirupati payable at Tirupati
Legal Entity	Bidder should be a registered company / partnership firm/ proprietorship firm/Registration Contractor having valid PAN and GST.	<ul style="list-style-type: none"> > Certificate of Incorporation, Memorandum of Agreement, Articles of Association (or) Partnership deed (as applicable) > Registration Certificate > JV with boats men society for dredging in water bodies > GSTIN, GST Registration > PAN Card > Latest Saral > PF certificate for employees

3	Bidder turnover	The bidder should have a minimum average annual turnover of INR 2.00 Crores per year from Indian operations during the last three financial years i.e. 2021-22, 2022-23 and 2023-24	Certificate from the State Auditor / Independent Chartered Accountant, supported by extracts from the audited Balance Sheet and Profit & Loss Account.				
4	Bidder Net - Worth	The bidder should have a positive net-worth of Rs. 4.00 Crores in any year between 2021-22 and 2023-24	Certificate from the State Auditor / Independent Chartered Accountant, supported by extracts from the audited Balance Sheet and Profit & Loss Account.				
5	Technical capability	<p>a) The Bidder should have executed civil works(R&B), Irrigation and APMDC of value not less than 2 Crores in any one year during the last 5 financial years.</p> <p>b) The Bidder should have executed minimum quantity of de-siltation of sand excavation (Manual/Mechanical) and transport from reach to stock yard about 3.00 Lakhs MTs in any one year during the last 5 financial years.</p> <p>c) Bidder must present evidence of ownership / hiring agreement for following machineries/equipment</p> <table border="1" data-bbox="384 1220 980 1411"> <thead> <tr> <th>Equipment/Machinery</th> <th>Nos</th> </tr> </thead> <tbody> <tr> <td>Tractors</td> <td>10</td> </tr> </tbody> </table>	Equipment/Machinery	Nos	Tractors	10	<ul style="list-style-type: none"> > Copies of work order along completion certificate of project(s) > Copies of Experience certificate with counter signature by competent Authority. > Copies of Experience certificate with counter signature by competent Authority. > Ownership of / proof of hiring equipment > Hiring of equipment - V. Hiring Agreement with owner and copy of proof of ownership
Equipment/Machinery	Nos						
Tractors	10						
6	Authorized representative from bidder	A power of attorney/copy of Board resolution in the name of person signing the bid	Original Power of Attorney (notarized)/ Board Resolution Certificate having attestation of the signature of the authorized person				
7	No dues	The bidder shall not have any Mineral Revenue dues either to the Department of Mines & Geology or APMDC Ltd.,	A notarized affidavit on NJ Stamp paper worth of Rs.50/- stating that they are not in Mineral Revenue dues and will be held responsible for any further action including termination if it is proved at a later date that they are in arrears				
8	Blacklisting	The Bidder shall not be in Blacklist of any CPSU/ State PSU/ Central or State Government Undertaking on due date of submission of bids	A notarized affidavit on NJ Stamp paper worth of Rs.50/- stating that they are not black listed by any CPSU/ State PSU/ Central or State Government Undertaking and will be held responsible for any further action including termination of the contract if it is proved at a later date that they are black listed.				

86

Maximum number of Biddings

One bidder can make bids up to 2 reaches only.

Terms and Conditions:

Bid Document fee:

Bidders are required to remit a non-refundable bid document fee of Rs.10,000/- + GST Rs.11,800/- **(Rupees Eleven Thousand and Eight Hundred only)** in the shape of DD from any Indian Nationalized Bank in favor of **Sand Account 2024, Tirupati** payable at Tirupati District.

Bid Security (EMD):

Bidders are required to pay a Bid Security of an amount equivalent to 10% of the ECV in shape of DD drawn from any Indian Nationalized Bank in favor of **Sand Account 2024, Tirupati** payable at Tirupati District, along with their technical bid.

Other Conditions:

The offers without Bid Document Fee and Bid Security (EMD) will be rejected.

The Bid Security of the unsuccessful bidders will be returned within fifteen (15) working days of finalization of the bid. In case of the successful bidder(s), the same will be refunded post submission of Performance Security Deposit (PSD).

DLSC shall not be liable to pay any interest on the Bid security deposit so made and the same shall be interest free.

The Bid Security shall be forfeited by the DLSC in the following events.

If a Bidder varies/modifies the Bid during the Bid validity period: or

If a Bidder engages in a Corrupt Practice, Fraudulent Practice, Coercive Practice, Undesirable Practice or Restrictive Practice as specified in Clauses of this Bid

Document; or

If a Bidder does not submit the Price bid; or

If a Bidder withdraws its bid during the period of bid validity as specified in this Tender Document; or

If the Successful Bidder, fails to furnish PSD within the specified time limit to furnish the Performance Security within the period prescribed in this Tender Document; or

If a bidder does not accept the Letter of Award (LoA) or fails to sign the Contract Agreement or abide by any other terms and conditions of the LoA/Contract Agreement.

3. Preparation of Bid Documents:

- i. The Technical Bid and all related correspondence and documents in relation to bidding process shall be in English language. For the purpose of interpretation and evaluation of the Bid, the English language translation shall prevail.
- ii. The Technical Bid submission shall necessarily contain a table of contents along with page numbers.
- iii. The Technical Bid submissions shall be typed or written in indelible ink and signed by the authorized signatory of the Bidder who shall also initial each page. The Technical bid submissions written in pencil will not be valid. In the case of print and published documents, only the cover shall be initialed. All the alterations, omissions, additions or any other amendments made to the technical bid submissions shall be initiated by the persons signing the Bid submissions.
- iv. The Technical Bid submissions and accompanying information shall be complete and strictly as per the requirements in the Bid Document.
- v. Erasing and overwriting shall be avoided in the Bid submissions. If any corrections are to be made, the part to be corrected shall be neatly written and duly attested by the correction.
- vi. The Bid submissions shall be duly signed by an authorized person. The power of attorney shall be submitted along with the accompanying documents. DLSC may reject outright any Bid unsupported by the adequate proof of the signatory's authority. The decision of DLSC in this connection is final and binding on the bidder.

4. Cost of submission of bid:

The Bidder shall bear all costs of preparation and submission of Bid. In no case will the DLSC be responsible or liable for such costs of the Bidder, regardless of the conduct or outcome of the process of evaluation of Bids.

5. Process of submission of bids:

- i. The bidder shall submit their proposal in two separate sealed covers i.e., Technical Bid & Financial Bid. Technical Bid with all required information, documents and Bid documents (BID document and its enclosures + EMD + Tender Fee) (Annexures-1 to 7) and Financial Bid with duly signed price quotation/offer (Annexure-8).

SS

The two sealed/closed covers:

Cover 1: Technical Bid+EMD+Tender(Annexures-1 to 7)

Cover 2: Financial Bid(Annexure-8)

The covers shall be placed in a separate master covers superscribed with "Proposal for Participation in Selection of Agency for De-siltation of Sand at and Loading of Sand at S. 409 of Gudali Village Stock point in Gudali Reach and Transportation, Stocking Gudali Village, Kota Mandal, Tirupati District, Andhra Pradesh Selection of Successful Bidder for De-Siltation, Transportation, Stocking and Loading of Sand for Gudali Sand, Tirupati District, Andhra Pradesh" along with the Name, Tel./Mobile No. and email ID of the bidder's contact-person.

The Master Cover/Envelope, containing both Cover 1 (Technical Bid) & Cover 2 (Financial Bid) should reach the office of Nodal Officer, DLSC, at the address mentioned in the 1st page, on or before the prescribed last date of submission of bids.

Bids submitted after the due date and time would not be considered and summarily rejected. It is the responsibility of the Bidder to ensure that the bids are received in time before the deadline.

Opening of Bids:

The DLSC Sub-Committee shall open the bids on the bid due date as specified in the tender document.

The DLSC Sub-Committee shall initially evaluate only the technical bids as per the timeline mentioned in the tender document and the price bids of only the technically qualified bidders shall be opened.

Bid Evaluation:

Only those Bidders who are found to be eligible in accordance with the prescribed eligibility conditions as per the Bid Document shall be treated as "Technically Qualified Bidders".

The Price Bid of only the technically qualified bidders shall be opened. The lump-sum rate quoted for the complete scope of work shall be the sole criteria for bid evaluation and the L1 bidder shall be adjudged the preferred bidder subject to the following conditions: Provided also that in the event of identical L1 price offers being submitted by two or more technically qualified bidders, the L1 bidder shall be adjudged through lots.

The bid evaluation criteria as adopted by the DLSC is final and binding on the bidders.

8. Period of Validity of Bids:

Validity date is 30 days from the last date of submission. A proposal valid for a short period may be rejected as nonresponsive. The DLSC will make its best effort to complete the tender process within this period. In case of need, the DLSC may request the bidder to extend the validity period of their proposals. Bidders who do not agree, shall have the right to refuse to extend the validity of their proposal and under such circumstances, the DLSC shall not consider such proposal for further evaluation.

9. Withdrawal of bids:

No Bid shall be withdrawn in the interval between Bid submission and till declaration of L1 Bidder. Any such withdrawal of Bid, shall result in forfeiture of Bid security.

10. DLSC's right to accept/reject bids:

The DLSC reserves the right to accept or reject any Bid and to annul the entire Bid process and reject all Bids at any time prior to award of the contract without incurring any liability to the affected Bidders or any obligation to inform the bidders as to the grounds for the DLSC action.

Specifically, if the lowest price received during tender is unreasonable or it is unacceptable on ground of being too high or too low compared with estimated price, DLSC reserves right to seek justification of the price from L1 Bidder. If the price is not considered reasonable, DLSC may not accept such Proposal and go for another bid process.

In case of similar proposals / any other such circumstances, DLSC reserves the right to select L1 through Lottery.

11. Acceptance of offers:

- i. Acceptance by the DLSC will be communicated by E-Mail / Registered Post / Courier. The notification of the award will constitute the formation of the contract.
- ii. The successful bidder shall sign a contract with the DLSC within 3 days from the date of acceptance of his tender by paying the Performance Security Deposit (PSD).

12. Duration of the Agreement:

- i. Duration of the Agreement Three (3) months from the date of issue of work order.
- ii. In the event of violation of any of the conditions as stated in the document / any of the conditions in agreement, if the performance of the Successful Bidder is found unsatisfactory and it fails to meet the terms of the Agreement and guidelines of DLSC and other statutory bodies issued from time to time for safe and sustainable mining operations, the DLSC reserves the right to cancel the contract / agreement after giving

DLSC may suspend all or any part of the operations enlighting the reasons for such suspension.

Duration of the agreement are subject to change as per the amendments made in the Sand Mining Policy by the State Government from time to time or the conditions of agreement are subject to change due to any other directions from the Government.

Payment terms:

Payment of operational cost:

DLSC shall pay Successful Bidder a monthly lumpsum amount for operational cost as per agreement and including applicable taxes at prevailing rates for sand excavated, transported to stock yard and loaded in the vehicles of the consumers, formation and maintenance of ramps and roads.

The payment shall be made on realization basis after dispatch of sand at stock yards. No advance shall be paid.

Bills for payment of Mining fee shall be considered only after receiving the dispatch proceeds at the concerned stock yard.

1. In case of delay in dispatch to consumer, no interest would be payable on such delayed payments.
2. At the time of expiry of the contract, the Agency shall be paid for the quantum of sand left unsold in the stockyard (which was excavated by the Successful Bidder during the agreement period but is yet to be sold). The modalities for estimating the quantum of sand will be prescribed by DLSC.
3. The Successful Bidder shall, under no circumstances, make claim for any sort of idle cost or expenses from the DLSC.

Schedule for payment:

Within three (3) working days of the start of every month, Successful Bidder shall raise an invoice to DLSC for the quantity of Sand loaded and dispatches in vehicles of consumer in the previous month.

The invoice amount shall be calculated by multiplication of (Operation cost) quoted by the Successful Bidder, and the volume of sand dispatched (loaded and dispatched on buyer's vehicles).

DLSC shall endeavor to pay the amount to the Successful Bidder as per the received invoice within thirty (30) working days from the date of receipt of invoice.

14. Event of Default:

- i. An event of default is said to have occurred under the following conditions:
 - a. Delay in production of Sand by more than two (2) weeks from the Agreement Date to reasons attributable to the Successful Bidder.
 - b. Stock out position, i.e. Sand is not available for dispatch to consumers, due to reasons attributable to the Successful Bidder.
 - c. The quantity of Sand excavated by the Successful Bidder is less than target quantity due to reasons attributable to the Selected Agency.
 - d. The Selected Agency has materially defaulted and failed to comply with the terms and conditions set in the Tender Document and the Agreement.
 - e. Production of Sand is permanently stopped due to a Force Majeure event (as specified in Clause 23) for a continuous period of 3 (three) months.
- ii. Not with standing anything stated in the Bid Document and the Agreement, Selected Agency shall be liable to pay Liquidated Damages in case of delay in deploying the necessary mining equipment, staff and labour and other operational requirements for Sand production. The Liquidated Damages would be calculated at 1% of Annual Sand operation Fee, per week of delay and would be determined on a weekly basis subject to a maximum of 10% of total Annual Sand Mining Fee.

15. Recourse in Event of Default:

In case of occurrence of an Event of Default mentioned above, DLSC shall have option to terminate the contract.

16. Termination of Agreement:

i. Termination for Default:

- a. In the case of the occurrence of Event of Default, DLSC shall seek Liquidated Damages. If this Event of Default continues for a period of one (01) month from the date of occurrence, DLSC may terminate the Agreement by written notice and shall forfeit and invoke the Performance Security Deposit provided by Successful Bidder.
- b. DLSC may terminate the Agreement by written notice to the Successful Bidder if Approval (including any Mining Lease, Pollution Control License, open cut approval and any other license, permit, consent or permission required for the operation of the Mine) is cancelled, suspended or revoked due to faults attributable to the Successful Bidder. DLSC shall forfeit and invoke the Performance Security Deposit provided by Successful Bidder in case of such a termination.
- c. All obligations hereunder incurred prior to and which by their nature would continue beyond the cancellation, termination, or expiration of the Agreement shall survive such termination,

92

In the event of the expiration or termination of the Agreement, Successful Bidder shall remove all its employees, sub- Successful Bidders, all its equipment and its goods and materials from the reach within three (3) days from the time of expiration/ termination.

Termination due to Force Majeure:

If a delay or failure by a Party to perform its obligations due to Force Majeure exceeds 3 (three) continuous months, the DLSC may immediately terminate this Agreement by notice in writing to the Affected Party. In case of termination of Agreement due to Force Majeure, the Performance Security Deposit shall be returned to Successful Bidder.

Termination on exhaustion of Sand Reserves:

This Agreement shall terminate upon it being established to a high degree of certainty through established procedure used in accordance with Good Industry Practices that Sand Reserves at the site have been exhausted as per the Mining Plan and EC conditions.

Performance Security Deposit (PSD):

The Successful bidder is required to pay Performance Security Deposit (30% of the ECV) in the shape of Bank Guarantee drawn from any Indian Nationalised Bank in favour of Chairman, DLSC, Tirupati payable at Tirupati.

The Bid security amount of the successful bidder will be refunded on submission of Performance Security Deposit.

The performance Security Deposit shall not bear any interest.

Any bank charges or commission on account of furnishing the performance Security Deposit shall be borne by the successful bidder only.

Failure to comply with the requirements under this clause by the successful bidder shall lead to annulment of the contract and forfeiture of Bid security submitted by the successful bidder.

The Performance Security Deposit amount will be returned to the successful bidder by the DLSC within 2 months from the date of expiry of the contract.

DLSC will have the right to revoke the security deposit without assigning any reasons if performance of the successful bidder is not found up to the mark.

The DLSC reserves the right to forfeit PSD or adjust the amounts recoverable as against Performance Security Deposit (including revocation of Performance Bank Guarantee) in

93

accordance with Failure and Termination clause of the contact/agreement. The decision of the DLSC is final and binding on the bidder / Agency.

- i. The DLSC also reserves the right to adjust any sum of money due and payable by agency to the DLSC against Performance Security Deposit in case the DLSC is unable to recover the due amounts from the Agency.

18. Indemnity:

It is the prime responsibility of the selected bidder/agency to meet all the statutory compliances/obligations of payments for their manpower deployed. However, if DLSC sustains any loss due to improper performance of its manpower, the bidder will indemnify DLSC of legal obligations of its manpower deployed at site.

19. Unsolicited modification (s) to the Bid:

In case any clarification(s) is sought by the DLSC after opening of the bids, the reply to the bidder should be restricted only to such clarification and any modification including the one which has effect on price or value of the offer without specific reference by the DLSC shall render the bid rejected without notice and further reference to the bidder. No bidder shall submit revised bid after bids are opened unless otherwise the DLSC requests for such revised bids. Submission of unsolicited revised offers shall result in forfeiture of Bid security.

20. Transfer of Bid document:

The bid documents are non-transferable.

21. Clarification in respect of incomplete offers:

The DLSC has to finalize the bid within a limited time schedule. Therefore, it may not be feasible in all cases for the DLSC to seek clarifications in respect of incomplete offers. Prospective bidders are advised to ensure that their bids are complete in all respects and conform to bid terms and conditions. Bids not complying with the DLSC's requirements may be rejected without seeking any clarifications.

22. Insurance:

Insurance cover for the men employed by the bidder and for material losses, damages and shortages should be borne by the bidder only.

94
Force Majeure:

"Force Majeure" shall mean occurrence of any event, which affects the performance by the Party claiming the benefit of Force Majeure (the "Affected Party") of its obligations under this Agreement and which act or event is beyond the reasonable control of the Affected Party, and the Affected Party could not have prevented or overcome by exercise of due diligence & following Standard Industry Practice, & has Material Adverse Effect on the Affected Party.

If DLSC or the Selected Agency (the "Affected Party") becomes unable by Force Majeure to carry out an obligation under the Agreement strictly in accordance with the Agreement:

The Affected Party must give to the other Party prompt written notice and reasonable particulars of the Force Majeure and, so far as is known, the probable extent to which the Affected Party shall be able to perform or be delayed in performing its obligation;

The relevant obligations of the Affected Party and the other Party, so far as they are affected by the Force Majeure, shall be suspended during, but no longer than, the continuance of the Force Majeure; and

The Affected Party must use all possible diligence to overcome or remove the Force Majeure as quickly as possible.

Upon resolution of the cause of delay, interruption or failure, the Affected Party shall promptly within 3 (three) days of such resolution give notice to the other Party of such fact and the performance of such Affected Party's obligations under this Agreement shall thereupon be resumed.

If the performance of the obligations is substantially prevented, affected or delayed for a single period of more than three (3) months, the DLSC shall give termination notice.

Annexure: 8 - Price Bid

95

Format for Submission of Price Bid

Description	Base Price fixed by DLSC (In INR per Metric Ton)		Price Offered (In INR per Metric Ton)	
	(In Figures)	(In Words)	(In Figures)	(In Words)
al Sand Operational Cost usive of Charges for manual siltation, loading into tractors eaches, transportation of sand a reach to stockyard, nation of ramps & ntenance of roads, ntenance of stock yards uding heaping and loading of d from stockyard to consumers cles.	135/-	Rupees One hundred and Thirty Five rupees per Metric Ton		

Signature and Stamp of the Bidder

Approved from P1 to 25 only.

[Signature]
21/11/24
EE / NSD Division / Guduru

[Signature]
DISTRICT COLLECTOR
TIRUPATI DISTRICT

Proceeding of the District Collector, and District Magistrate
Tirupati District

Present:- Sri Dr. S. VENKATESWAR I.A.S.,

Proceedings No.EI/NS Divn./GDR/SAND/1 Date: 04/12/2024.

- Sub: -1. De-siltation, Transportation, Stocking and Loading of Sand for Palachuru Anicut D/S Sand Reach, Palachuru Village, Pellakuru Mandal, Tirupati District,
2. De-siltation, Transportation, Stocking and Loading of Sand for Palachuru Anicut U/S Sand Reach, Palachuru Village, Pellakuru Mandal, Tirupati District,
3. De-siltation, Transportation, Stocking and Loading of Sand for Gudali Sand Reach, Gudali Village, Kota Mandal, Tirupati District - Regarding.

- Ref: - 1. Minutes of Meeting District Level Sand Committee held on 10.10.2024
2. Tender No. 1/DLSC-SAND/TPT/2024 Item No. 1, 2, & 3

@@@

ORDER:

De-siltation, Transportation, Stocking and Loading of Sand for Palachuru Anicut D/S, U/S, and Gudali Sand Reaches Tenders were called for vide reference 1st cited.

The L1 M/s. Aadi Parasakthi Mines & Mineral (OPC) Pvt., Ltd., Nellore was quoted for Rs.36.99/- for Palachuru D/S side, Rs.36.99/- for Palachuru U/S side and Rs.27.99/- for Gudali Sand Reach.

The Palachuru D/S Side 8 Bidders, U/S side 4 Bidders has participated. The L1 M/s. Aadi Parasakthi Mines & Mineral (OPC) Pvt., Ltd., Nellore was declared for the above 3 reaches.

The Executive Engineer, Nellore South Division, Gudur is instructed to issue necessary work orders for the above 3 Sand Reaches before concluding the Agreement.


District Collector & Magistrate
Tirupati District.

To
The Executive Engineer,
Nellore South Division, Gudur.

ANNEXURE-19 '97

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

From
Sri I. Srinivasa Rao, B. Tech,
Executive Engineer, WRD.,
Nellore South Division,
Gudur.

To
M/s. Aadi Parasekthi Mines & Mineral
(OPC) Pvt., Ltd.,
20/1-A-B-366/5/402, Flat No. 402,
Alaya Homes, Maheswari Nagar,
Kothuru,
Opp. Irukulaparameswari Temple,
Parameswari Nagar, Mulapeta,
Nellore.

Letter No. EE/NS Divn./GDR/SAND/ 2156^M Date: 12/12/2024.

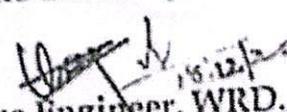
Sir,

Sub: - De-siltation, Transportation, Stocking and Loading of Sand for Gudali Sand Reach, Gudali Village, Kota Mandal, Tirupati District- Permission accorded for de-siltation work - Work Order Issued - Regarding.

- Ref: - 1. Minutes of Meeting District Level Sand Committee held on 10.10.2024
2. Tender Notice No.. 1/DLSC-SAND/TPT/2024 Item No.3
3. District Collector & Magistrate Proceedings No.EE/NS Divn./GDR SAND Date: 12/2024

With reference to the, the District Collector & Magistrate, Tirupati District Proceedings 3rd cited, it is to permitted the Agency to De-siltation, Transportation, Stocking and Loading of Sand for Gudali Sand Reach, Gudali Village, Kota Mandal, Tirupati District. The agency shall abide to the terms and conditions communicated in the tender schedule document. Any deviation in violating the terms and conditions the work order shall be cancelled at any point without any notice to the agency. The agency is allowed for de-siltation work in the specified boundaries and as per the instructions of Water Resources Department.

Yours Sincerely,


Executive Engineer, WRD.,
Nellore South Division, Gudur.

-1-
Office Note

To
The District Collector & Magistrate,
Tirupati District.

Respected Sir,

Sub:-De -siltation, Transportation, Stocking and Loading of sand for Palachur Anicut Down Stream Side, Up Stream Side sand reaches in Palachur Village of Pellakur Mandal and Gudali Sand Reach in Gudali Village of Kota Mandal of Tirupati District - Certain Orders issue to the Work orders - Requested - Regarding.

Ref:-1. Tender Notice No.1/DLSC-SAND/TPT/2024, Dt.21.11.2024, Item No.1,2 & 3.

2.Representation of Sri Ch.Sudhakar, Managing Director of M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., Dt. 3.This office Lr.No.778M, Dt.09.12.2024.

4.Representation of Sri Ch.Sudhakar, Managing Director of M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., Dt.

@@@

I herewith submit that, the De -siltation, Transportation, Stocking and Loading of sand for Palachur Anicut Down Stream Side, Up Stream Side sand reaches in Palachur Village of Pellakur Mandal and Gudali Sand Reach in Gudali Village of Kota Mandal of Tirupati District Tenders were called for vide Tender Notice No.1/DLSC-SAND/TPT/2024, Dt.21.11.2024, Item No.1,2 & 3.

In response of the above Tender Notice there are 8 Bidders have participated. The name of Bidder and participating Item Nos. are shown below:-

Sl.No.	Name of the Bidder	Item No.
1.	M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd.,	1,2 & 3
2.	M/s Omdhar Engineering Limited	1,2 & 3
3.	M/s Raghuram Hume Pipe Pvt., Ltd., Guntur	1,2 & 3
4.	Millennium Steel India Pvt., Ltd.,	1,2 & 3
5.	M/s Rajyalakshmi Robo Sand , Telangana	1 & 3
6.	M/s Vigneswara Enterprises	1 & 3
7.	M/s Aashreya Infra Projects, Hyderabad	1 & 3
8.	Sri A.Srinivasa Rao	1 & 3

The above Tenders are opened by the District Collector, Tirupati on 30.11.2024, after verification of the Technical Bid only 2 Bidders are qualified i.e., (1)M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., (2) M/s Omdhar Engineering Limited and the remaining 6 Bidders are disqualified. On the same day the District Collector, Tirupati has opened the Price Bid and it is notice that M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., has quoted for Item No.1&2 Rs.36.99 per tone and For Rs.27.99 per tone for Item No.3. M/s Omdhar Engineering Limited has quoted for Palachur D/s Item No.1 for Rs.99.00 per Metric Tone, Palachur U/s Item No.2 for Rs.135 per tone and Gudali Item No.3 for Rs.72.99 per tone.

Based on the above price bids the District Collector, Tirupati has accepted the lowest tender of M/s Aadi Parasakti Mines & Minerals (OPC) Pvt. Ltd., has quoted for Palachur D/s Item No.1 for Rs.36.99 per Metric Tone, Palachur U/s Item No.2 for Rs.36.99 per tone and Gudali Item No.3 for Rs.27.99 per tone resulting with 72.60%, 72.60% and 79.27% is less than the proposed rate i.e., Rs.135/- by the DLSC respectively.

The variation of the L1 & L2 i.e., M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., & M/s Omdhar Engineering Limited for Palachur D/s Item No.1 for Rs.62.01 per Metric Tone, Palachur U/s Item No.2 for Rs.98.01 per tone and Gudali Item No.3 for Rs.45.00 per tone and its amounts are (1)Rs.25,40,116/-, (2)Rs.42,31,386/-, (3)Rs.24,09,750/-. Total for Rs.91,81,252/- for the above 3 sand reaches.

At the time of the Tender M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., has submitted the following documents.

1.JV with Boats man Society

M/s Nagarjuna All Castes sand and boat workers labour contract co-operative society Ltd., Tulluru Mandal, Guntur District signed by Sri CH.Ramesh, Secretary.

2.Average Annual Turnover

For the year 2023-24 for Rs.79,40,923/-, for the year 2022-23 Rs.2,65,24,120/-, for the year 2021-22 Rs.2,62,25,145/- average Rs.2,02,30,056/- issued by Pulicherla & Associates, Chartered Accountants, Hyderabad, Dt.22.11.2024.

3.Net worth Certificate

Rs.4,08,46,924/- issued by VNRC & Associates Chartered Accountants, Hyderabad, Dt.21.11.2024.

4. Civil Works

For the year 2023-24 Rs.79,40,902/- Experience Certificate issued by the Executive Director, APMSMDC, Vijayawada in favour of Sri CH.Sudhakar Rao.

5.De - siltation of Sand

For the year 2020-21 quantity 3, 98,745 Metric Tones Experience Certificate issued by the District Sand Officer, Nellore, Dt.10.08.2020 in favour of Sri CH.Sudhakar Rao.

Further, the Bidder M/s Aadi Parasakti Mines & Minerals (OPC) Pvt. Ltd., has submitted the additional documents i.e., R&B Department, Class-III, Civil Contractor Registration Copy in the name of Sri CH.Sudhakar Rao and J.V. Agreement of Lakshmi Ganapati Sands & Boats man society Welfare Association, Rajamahendravaram to the District Collector, Tirupati for consideration.

On verification of the above Documents submitted by M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., at the time of Tender it is noticed Item wise as follows:-

1. Annual Turn Over

It is verified by the online it is noticed that the UDIN No. is variation. The UDIN No. is posted by the Chartered Accountant 16 Characters only as per the UDIN No.18 Characters. (A copy is herewith enclosed) The same was communicated to the Bidder vide this office Lr.No.778M, Dt.09.12.2024.

Accordingly, the bidder has submitted the another Turnover certificate issued by the M/s S.N.Murthy & Co, Chartered Accountants, Hyderabad, Dt.10.12.2024, Average Annual Turnover is Rs.2,02,30,056/- and reported that the Chartered Accountants of M/s Pulicherla & Associates, Chartered Accountant, Hyderabad has mistaking to entering the UDIN No. and the Chartered Accountant is not available to re-correct the UDIN No. Hence, a new Turnover certificate is produced by the Bidder.

The new turnover certificate as produced by the Bidder issued by M/s S.N.Murthy & Co, Chartered Accountant, Hyderabad, Dt.10.12.2024 is verified by the online and it is noticed that the new turnover certificate is uploaded on the online on 10.12.2024 and it is tallied to as produced by the Bidder. (A Copy is herewith enclosed).

2. Net worth Certificate

It is verified by the online it is tallied. (A copy is herewith enclosed)

3. Civil works & De-Siltation of Sand

The above 2 Experience Certificates are addressed to the concerned issuing offices for confirmation and the confirmations are not received till to date.

Further, the bidder M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., has represented to this office and requested to issue necessary work orders for obtaining the Bank Guaranties only and not grounding any physical work on the Sand Reaches.

If, the De-siltation of sand works 3 reaches are allotted to the Bidder by M/s Aadi Parasakti Mines & Minerals (OPC) Pvt., Ltd., there is for Rs.1,39,76,555/- is savings to the Government.

This is brought to the kind notice of the District Collector & Magistrate's perusal and requested to issue necessary orders in this regard.

Issue orders

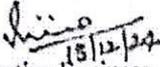
[Signature]
District Collector & Magistrate,
Tirupati District.

[Signature]
18/12/24
Executive Engineer,
Nellore South Division, Gudur.

2
101

TERMS AND CONDITIONS

1. The Work Order Issued specific request by the agency of M/S Aadi Parasakthi Mines & Mineral (OPC) Pvt., Ltd.
2. If the confirmation of the Experience Certificate or not Genuine the work order shall be cancelled without prior notice of the Agency.
3. The Agency must prohibit the entry of heavy vehicles near sand reaches. The sand excavated from sand reaches must be transported to the designated stockyards through tractor trolleys only.
4. The Agency shall maintain daily excavation, transportation, dispatch and stock registers at the sand reach.
5. The Agency must ensure that sand is excavated manually from the sand reaches. Mechanical devices such as Pochain, JCB machine etc., should not be used for excavation of sand from sand reaches. ✓
6. The Agency shall procure and install GPS in all the deployed tractors (used to transport sand from reach to stockyard) as directed by DLSC, the Agency shall be responsible for upkeep and maintenance of such GPS installed in their vehicles.
7. The Agency shall ensure compliance of MoEF, NGT and Order/Judgment of Honorable court, Act, Regulation or any regulatory or statutory requirements applicable to sand mining, transportation, stocking and loading activity.
8. The Agency shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of AP, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966 and any other applicable law, rule amended from time to time.
9. The Agency shall be responsible for upkeep and maintenance of such GPS instruments installed in the vehicles engaged by them.
10. The Agency shall give preference to the local people in employment for excavation, transportation, stocking, loading etc. of sand.
11. All the personnel engaged by the Agency in connection with the performance of the work shall be the responsibility of the Agency and no claim shall lie against DLSC in respect of non-payment of wages or remuneration of any description due by the Agency to their employees or for any failure on the part of the Agency in the discharge of their obligations to their employee.
12. The Agency shall extract sand, transport to stock point and unload stock yard from the de-silting point as per the details specified areas along with correspondence geo coordinates.


15/12/24
Executive Engineer,
Nellore South Division, Gudur.

Minutes of the District Level Sand Committee Meeting held on 24-12-2024 at 05.30 PM at Video Conference hall, Collectorate, Tirupati, Tirupati Dist.

-000-

Officers Present:

S.No.	Name and Designation of the Officer Present
1	The Collector & District Magistrate and Chairman, DLSC, Tirupati.
2	The Superintendent of Police, Tirupati.
3	The Joint Collector, Tirupati.
4	The Sub-Collector, Gudur.
5	The Additional SP., (L&O), Tirupati.
6	The Revenue Divisional Officer, Tirupati .
7	The Revenue Divisional Officer, Srikalahasti.
8	The Revenue Divisional Officer, Sullurpeta.
9	The District Mines & Geology Officer, Tirupati.
10	The Divisional Mines & Geology Officer, Gudur.
11	The District Panchayat Officer, Tirupati.
12	The Regional Transport Officer, Tirupati.
13	The Dy. Director, Ground Water Dept., Tirupati.
14	The Executive Engineer, Irrigation Dept., Tirupati.
15	The Dy. Executive Engineer, Irrigation Sub-Division, Pitchatur.
16	The Executive Engineer, Nellore South Division, Gudur
17	The Executive Engineer, RWS&S, Tirupati.
18	The Environmental Engineer, APPCB, Tirupati.
19	The District Agriculture Officer, Tirupati.

The following are the instructions and responsibilities:

I. The District Level Sand Committee has approved the handling charges to be collected at three (03) De-siltation points as shown below.

S. No.	De-siltation Point	Extent in Hects.	Permitted Quantity in Cbm/MT	Knocked down amount is Rs.	Admin Cost	5% GST	Total amount in Rs. /MT
1	Palachur Anicut UP Stream, Pulluru(V), Pellakur (M)	1.920	28,782/43,173	36.99	30	3	70/-
2	Palachur Anicut Down Stream, Diguvakalavakuru (V), Pellakur (M)	1.821	27,309/40,963	36.99	30	3	70/-
3	Swarnamukhi Barrage near, Gudali (V), Kota (M).	2.300	35,700/53,550	27.99	30	3	61/-
Total			91,791/1,37,686				

a. Instructed to inspect the above 3 de-siltation points and allied sand stock points in coordination with the SDPO concerned.

103

- b. Installation of CCTV cameras at de-siltation points and stock points to prevent theft and illegal sand extraction. The expenditure will be met from the Sand account 2024.
- c. Deploy Revenue & Police personnel 24/7 at the De-siltation points and sand Stock points to safe guard the sand and avoid vehicle congestion.
- d. Deploy Revenue and Police' personnel at Tada, Surutupalli, and Gadanki check-posts to curtail sand transportation across state borders.
- e. Set up ramps and gates at de-siltation and stock points to allow smooth vehicle movement and reduce waiting time for consumer vehicles.

(Action: Sub Collector, Gudur & RDO Sullurpet, SDPO Gudur & Sullurpet)

II. Out of the ten pattaland applications, two were approved by the DLSC on obtaining feasibility reports by all line departments and LOIs were issued requesting the pattadars for submission of statutory clearances mandatory for commencing sand excavations.

a. Instructions were issued to visit the approved patta land areas.

(Action: Sub-Collector, Gudur & RDO, Sullurpet)

b. Follow-up actions are required to obtain the necessary clearances for pattalands to ensure an ample sand supply for the upcoming construction season.

(Action: Div.M&GO, Gudur)

c. Directions were given to re-inspect the unapproved patta land areas that were deemed non-feasible by the line departments and to re-examine their feasibility conditions.

(Action: All Line Departments)

III. The District Level Sand Committee approved the revised rates of sand cost at MDL stock point at Avilala, Tirupati District as the distance from source sand reach is more on fixing the exact coordinates of location of MDL stock point at Avilala. The approved rates of sand cost at 03 MDL sand stock points are as follows:

S. No.	Name of the proposed Stock yard	Name of the source reach/ de-siltation	Name of the selected agency	Distance from Source Reach (in Kms)	Sale Price fixed (Rs./ MT)	Remarks
1	Tirupati (Cotton Mill Area)	Tangutur (V), Nandalur (M), Annamayya (Dist.)	Srinivasulu Reddy P	100	640	Three stock Yards under working
2	Renigunta (Gajulama ndyam)	Narayana Nellore (V), Penagaluru (M), Annamayya (Dist.)	Thishya Constructions, K. Srinivasulu	100	675	
3	Tirupati Rural (Avilala)	Tangutur (V), Nandalur (M), Annamayya (Dist.)	The Leela Enterprises, P. Sailaja	110	690	

(Action: DM&GO, Tirupati)

IV. The line departments were instructed to conduct joint inspections to identify new open sand reaches in the Swarnamukhi and Aranier rivers after water recedes.

(Action: All Line Departments)

V. Instructions are to be issued to all Village Revenue Officers (VROs) and Panchayat Secretaries in river-abutting villages to ensure proper registration of every tractor engaged in customary sand extraction for personal use or community works. Additionally, one police constable is to be deployed at each sand lifting point for monitoring and security.

(Action: Sub-Collector, Gudur/RDO & SDPO, Tirupati, Srikalahasti, Sullurpet/ DPO-Tirupati)

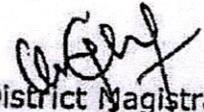
VI. Instructions were given to inspect unauthorized sand dumps, if any, within their jurisdiction and take necessary action in accordance with the procedures outlined in G.O.Ms.No.43, Inds. & Comm (Mines-III) Dept., Dt. 08-07-2024.

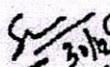
(Action: All Tahsildars in Tirupati District)

VII. To monitor and prevent unauthorized transportation of sand and to ensure that no sand is transported beyond the state borders.

(Action: DTO, Tirupati)

With the above deliberations the meeting was concluded.


Collector & District Magistrate &
Chairman, DLSC
Tirupati


Sub-Collector
28/1/24
JC

ANNEXURE - 2-1

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From

Sri M. Balaji Naik, M.Sc.,
District Mines & Geology Officer,
Tirupati.Cell No:9100688839
Email : dmgotirupati@gmail.com

To

1. The Sub-Collector, Gudur.
2. The Revenue Divisional Officer,
Tirupati, Srikalahasti,
Sullurupeta.
3. Divisional Mines & Geology
Officer, Gudur, Tirupati District.
4. The District Panchayath Officer,
Tirupati District.
5. The Regional Transport Officer,
Tirupati.
6. The Dy. Director, Groundwater
and Water Audit Dept., Tirupati.
7. The Executive Engineer
(Irrigation), Tirupati, Srikalahasti,
Gudur.
8. The Executive Engineer (RWS&S),
Tirupati, Srikalahasti, Gudur.
9. The Environmental Engineer,
APPCB, Tirupathi.
10. The District Agricultural Officer,
Tirupati.
11. All the Tahsildars in Tirupati
District.
12. All the Station House Officers in
Tirupati District.

Letter No.4472/SAND/2023, Dated: 01-01-2025

Sir,

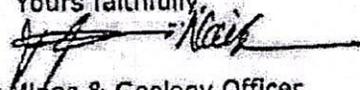
Sub:- Mines & Minerals - SAND - District Mines & Geology Office, Tirupati -
New Sand Policy, 2024 - District Level Sand Committee Meeting held
on 24-12-2024 at 5.30 PM - Communicating the Minutes of the
meeting - Regarding.

Ref:- Minutes of the DLSC meeting approved by the Collector & District
Magistrate, Tirupati, dated.30-12-2024.

I invite kind attention to the subject and reference cited and herewith
Communicating the Minutes of the District Level Sand Committee meeting held on
24-12-2024 at 5.30 PM for information and necessary action.

End:- Approved minutes

Yours faithfully,


District Mines & Geology Officer,
Tirupati

Copy submitted to the Commissioner and Director of Mines & Geology,
Ibrahimpattanam for favour of Information.

Copy submitted to the Collector & District Magistrate, Tirupati District for favour of
Information.

Copy submitted to the Joint Collector, Tirupati for favour of Information.

Copy submitted to the Superintendent of Police, Tirupati for favour of Information.

From,

Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District,
Andhra Pradesh-524402
Email : rsrikanth373@gmail.com
Ph# : 7702226747.

To,

The Public Information Officer
The Executive Engineer,
Irrigation/ Water Resources Department, 4th & 5th Floor,
Vysya Bhavan, Namboori Gopalrao Street,
Vijayawada,
Andhra Pradesh-50013

Sir,

Sub : Seeking information relating to tender allotment, execution details, and environmental clearance for sand de-siltation work at Palchuru Anicut D/S, U/S and Gudali sand areas - under Right to Information Act 2005 - Reg:-

1. Kindly furnish a certified copy of the tender notification, bid document, and conditions pursuant to which the work of de-siltation, transportation, stocking and loading of sand at Palchuru Anicut D/S, U/S and Gudali sand areas was called for.
2. Kindly furnish a certified copy of the tender allotment/work order issued in favour of **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt. Ltd.**, Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh - 524 003.
3. Kindly furnish details of Tender value, Period of contract, Quantity of sand permitted (in cubic meters/tonnes) and Survey numbers and exact reach boundaries.
4. Kindly furnish a certified copy of the agreement executed between the Department and the **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt.**

107

Ltd., Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh - 524 003.

5. Kindly furnish a certified copy of the Environmental Clearance (EC) obtained for the above work, along with EC number, Date of issue and Issuing authority.

6. If Environmental Clearance is not obtained, kindly furnish Copy of exemption order, if any Rules/Government Orders under which exemption was granted and File noting and approval of competent authority.

7. Kindly furnish copies of Mining Plan/De-siltation Plan, Approved replenishment study & Environmental Management Plan (EMP), if any

8. Kindly furnish details of permissions/clearances obtained from Mines & Geology Department, Revenue Department, Irrigation / Water Resources Department and Pollution Control Board.

9. Kindly furnish information as to whether any complaints, violations, or legal proceedings are pending or initiated in respect of the said sand reach.

I hereby inform that following formalities have been completed by me:

- a. I affix court fee stamp of value of Rs.10/-
- b. That I am citizen of India and I am asking the information as citizen.
- c. I assure that I shall not allow/cause to use/pass/share/display or circulate the information received in any case and under any circumstances, with any person or in any manner which would be detrimental to the unity and sovereignty or against the interest of India.

I request you to expedite action and provide the above information as early as possible.

Kondlapudi Srikanth Reddy
Signature of Applicant.

Place : *Gurupudi, AP,*

Date : *13/1/24 .*

From,

Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District,
Andhra Pradesh-524402
Email : rsrikanth373@gmail.com
Ph# : 7702226747.

To,

The Public Information Officer
The District Collector & District Magistrate,
Office of District Collector,
Tirupati District,
Andhra Pradesh-517503

Sir,

Sub : Seeking information relating to tender allotment, execution details, and environmental clearance for sand de-siltation work at Palchuru Anicut D/S, U/S and Gudali sand areas - under Right to Information Act 2005 - Reg:-

1. Kindly furnish a certified copy of the tender notification, bid document, and conditions pursuant to which the work of de-siltation, transportation, stocking and loading of sand at Palchuru Anicut D/S, U/S and Gudali sand areas was called for.
2. Kindly furnish a certified copy of the tender allotment/work order issued in favour of **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt. Ltd.**, Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh - 524 003.
3. Kindly furnish details of Tender value, Period of contract, Quantity of sand permitted (in cubic meters/tonnes) and Survey numbers and exact reach boundaries.
4. Kindly furnish a certified copy of the agreement executed between the Department and the **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt.**

109

Ltd., Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh - 524 003.

5. Kindly furnish a certified copy of the Environmental Clearance (EC) obtained for the above work, along with EC number, Date of issue and Issuing authority.

6. If Environmental Clearance is not obtained, kindly furnish Copy of exemption order, if any Rules/Government Orders under which exemption was granted and File noting and approval of competent authority.

7. Kindly furnish copies of Mining Plan/De-siltation Plan, Approved replenishment study & Environmental Management Plan (EMP), if any

8. Kindly furnish details of permissions/clearances obtained from Mines & Geology Department, Revenue Department, Irrigation / Water Resources Department and Pollution Control Board.

9. Kindly furnish information as to whether any complaints, violations, or legal proceedings are pending or initiated in respect of the said sand reach.

I hereby inform that following formalities have been completed by me:

- a. I affix court fee stamp of value of Rs.10/-
- b. That I am citizen of India and I am asking the information as citizen.
- c. I assure that I shall not allow/cause to use/pass/share/display or circulate the information received in any case and under any circumstances, with any person or in any manner which would be detrimental to the unity and sovereignty or against the interest of India.

I request you to expedite action and provide the above information as early as possible.

Kondlapudi Srikanth Reddy
Signature of Applicant.

Place : Guntur - AP,

Date : 13/11/24 .

From,

Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District,
Andhra Pradesh-524402
Email : rsrikanth373@gmail.com
Ph# : 7702226747.

To,
The Public Information Officer,
Deputy Director,
Department of Mines and Geology
D.No.7-104,B Block,
Ibrahimpattanam,Vijayawada
Andhra Pradesh- 521456

Sir,

Sub : Seeking information relating to tender allotment, execution details, and environmental clearance for sand de-siltation work at Palchuru Anicut D/S, U/S and Gudali sand areas - under Right to Information Act 2005 - Reg:-

1. Kindly furnish a certified copy of the tender notification, bid document, and conditions pursuant to which the work of de-siltation, transportation, stocking and loading of sand at Palchuru Anicut D/S, U/S and Gudali sand areas was called for.
2. Kindly furnish a certified copy of the tender allotment/work order issued in favour of **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt. Ltd.**, Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh - 524 003.
3. Kindly furnish details of Tender value, Period of contract, Quantity of sand permitted (in cubic meters/tonnes) and Survey numbers and exact reach boundaries.
4. Kindly furnish a certified copy of the agreement executed between the Department and the **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt.**

111
Ltd., Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh – 524 003.

5. Kindly furnish a certified copy of the Environmental Clearance (EC) obtained for the above work, along with EC number, Date of issue and Issuing authority.

6. If Environmental Clearance is not obtained, kindly furnish Copy of exemption order, if any Rules/Government Orders under which exemption was granted and File noting and approval of competent authority.

7. Kindly furnish copies of Mining Plan/De-siltation Plan, Approved replenishment study & Environmental Management Plan (EMP), if any

8. Kindly furnish details of permissions/clearances obtained from Mines & Geology Department, Revenue Department, Irrigation / Water Resources Department and Pollution Control Board.

9. Kindly furnish information as to whether any complaints, violations, or legal proceedings are pending or initiated in respect of the said sand reach.

I hereby inform that following formalities have been completed by me:

- a. I affix court fee stamp of value of Rs.10/-
- b. That I am citizen of India and I am asking the information as citizen.
- c. I assure that I shall not allow/cause to use/pass/share/display or circulate the information received in any case and under any circumstances, with any person or in any manner which would be detrimental to the unity and sovereignty or against the interest of India.

I request you to expedite action and provide the above information as early as possible.

Kondlapudi Srikanth Reddy
Signature of Applicant.

Place : G. Unapeta, AP,

Date : 13/1/20

From,

Kondlapudi Srikanth Reddy,
S/o. Venugopal Reddy,
Gunupadu, Gunupadu Post,
Tirupati District,
Andhra Pradesh 524402
Email : rsrikanth373@gmail.com
Ph# : 7702226747.

To,

The Public Information Officer,
State Environmental Impact Assessment Authority (SEIAA),
D.No.33-26-14 D/2 near sunrise hospital
Pushpa hotel centre
Chalamavari streer,kasturibaipet
vijayawada
Andhra Pradesh-520010

Sir,

Sub : Seeking information relating to tender allotment, execution details, and environmental clearance for sand de-siltation work at Palchuru Anicut D/S, U/S and Gudali sand areas - under Right to Information Act 2005 - Reg:-

1. Kindly furnish a certified copy of the tender notification, bid document, and conditions pursuant to which the work of de-siltation, transportation, stocking and loading of sand at Palchuru Anicut D/S, U/S and Gudali sand areas was called for.
2. Kindly furnish a certified copy of the tender allotment/work order issued in favour of **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt. Ltd.**, Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh - 524 003.
3. Kindly furnish details of Tender value, Period of contract, Quantity of sand permitted (in cubic meters/tonnes) and Survey numbers and exact reach boundaries.

113

4. Kindly furnish a certified copy of the agreement executed between the Department and the **M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt. Ltd.**, Admin Office at: Flat No.402, Alaya Apartments, Opp. Irgulamma Temple, Parameshwari Nagar, Mulapet, Nellore, Andhra Pradesh – 524 003.

5. Kindly furnish a certified copy of the Environmental Clearance (EC) obtained for the above work, along with EC number, Date of issue and Issuing authority.

6. If Environmental Clearance is not obtained, kindly furnish Copy of exemption order, if any Rules/Government Orders under which exemption was granted and File noting and approval of competent authority.

7. Kindly furnish copies of Mining Plan/De-siltation Plan, Approved replenishment study & Environmental Management Plan (EMP), if any

8. Kindly furnish details of permissions/clearances obtained from Mines & Geology Department, Revenue Department, Irrigation / Water Resources Department and Pollution Control Board.

9. Kindly furnish information as to whether any complaints, violations, or legal proceedings are pending or initiated in respect of the said sand reach.

I hereby inform that following formalities have been completed by me:

- a. I affix court fee stamp of value of Rs.10/-
- b. That I am citizen of India and I am asking the information as citizen.
- c. I assure that I shall not allow/cause to use/pass/share/display or circulate the information received in any case and under any circumstances, with any person or in any manner which would be detrimental to the unity and sovereignty or against the interest of India.

I request you to expedite action and provide the above information as early as possible.

Kondlapudi Srikanth Reddy
Signature of Applicant.

Place : Guntakadu, AP

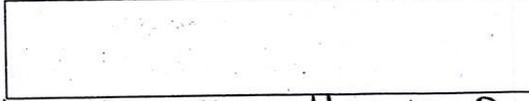
Date : 13/1/26

आर.पी.-54—(एस)
R.P.-54—(S)

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



प्रेषक डाकघर
की नाम मोहर
Name stamp of
office of posting



Kondapudi Srikanta Reddy
S/o Venugopal Reddy



भेजने वाले
का पता
Sender's
Address

Gunupadu, Gunupadu (P.O),
Tirupati (District), Andhra Pradesh.

पिन/PIN 5 2 4 4 0 2

GMGIPN—150/PSD/CHENNAI/2022—50,000 Pads

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGEMENT

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

* Received a Registered Letter/Postcard/Packet/Parcel
Insured

पाने वाले का नाम
Addressed to (Name)

The Public Information Officer,
The District Collector + District Magistrate
Office of District Collector,
Tirupati (D.T), Andhra Pradesh.

† बीमा का मूल्य (रुपयों में)
† Insured for Rupees

वितरण की तारीख/Date of delivery

Received by
TAPAL CLERK
COLLECTOR'S OFFICE, TIRUPATI
17503

* अनावश्यक को काट दिया जाए।
* Score out the matter not required.

† केवल बीमा वस्तुओं के लिए।
† For Insured articles only.

पाने वाले के हस्ताक्षर/Signature of Addressee

आर.पी.-54—(एस)
R.P.-54—(S)

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



प्रेषक डाकघर
की नाम मोहर
Name stamp of
office of posting



Kondlapudi Srikanth Reddy
S/o Venugopal Reddy

भेजने वाले
का पता
Sender's
Address

Gunupadu, Gunupadu (P.O),
Tirupati (Dist) Andhra Pradesh.

पिन/PIN 5 2 4 4 0 2

GMGIPN—150/PSD/CHENNAI/2022—50,000 Pads

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGEMENT

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

* Received a Registered Letter/Postcard/Parcel
Insured

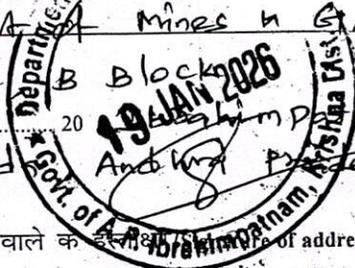
पाने वाले का नाम
Addressed to (Name)

The Public Information officer,
Deputy Director,
Department of Mines & Geology

बीमा का मूल्य (रुपयों में)
Insured for Rupees

D. No. 7-104

वितरण की तारीख /Date of delivery



* अनावश्यक को काट दिया जाए।
* Score out the matter not required.

Vijayawada
521456

† केवल बीमा वस्तुओं के लिए।
† For Insured articles only.

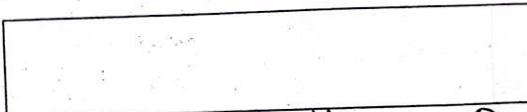
पाने वाले के पते के अनुसार
of addressee

आर.पी.-54—(एस)
R.P.-54—(S)

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



प्रेषक डाकघर
की नाम मोहर
Name stamp of
office of posting



Kondhapudi Srikanta Reddy
S/o Venugopal Reddy



भेजने वाले
का पता
Sender's
Address

Gunupadu, Gunupadu (P.O.)
Tirupati (District), Andhra Pradesh.

पिन/PIN 5 2 4 4 0 2

GMGIPN—150/PSD/CHENNAI/2022—50,000 Pads

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGEMENT

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

* Received a Registered Letter/Postcard/Packet/Parcel
Insured

पाने वाले का नाम
Addressed to (Name)

The Public Information Officer,
The District Collector * District Magistrate,
Office of District Collector,
Tirupati (D.T), Andhra Pradesh.

† बीमा का मूल्य (रुपयों में)
† Insured for Rupees

वितरण की तारीख /Date of delivery

Received by
TAPAL CLERK
COLLECTOR'S OFFICE, TIRUPATI
17503

* अनावश्यक को काट दिया जाये।
* Score out the matter not required.

† केवल बीमा वस्तुओं के लिए।
† For Insured articles only.

पाने वाले के हस्ताक्षर/Signature of Addressee

Revenue Department

From
The Public Information Officer
/Administrative Officer,
Collector's Office, Tirupati.

To
The Public Information Officer,
O/o Assistant Director,
District Mines and Geology
Department, Tirupati.

Spl.Reg.No.Mg-6/RTI/81/2026, Dt:21-01-2026.

Sir/Madam,

Sub: RTI-Act-2005 – Sri Kondlapudi Srikanth Reddy S/o Venugopal Reddy has filed an application seeking information related to your office- Application forwarded U/s 6(3) under Right to Information Act 2005- Regarding.

Ref: Application field by Sri Kondlapudi Srikanth Reddy S/o Venugopal Reddy, Gunupadu Village & Post, Chittamur Mandal, Tirupati District-524402. Ph:7702226747(Received on Dt: 21.01.2026)

@@@

A copy of the above reference cited is sent herewith under section 6(3) of Right to Information Act-2005 as the subject matter relates to your office.

In this connection, I request to furnish information to the applicant directly under intimation to this office.

Yours faithfully


Public Information Officer
/Administrative Officer,
Collector's Office,
Tirupati.

JK
06/01/26

Encl: As above

Copy to Sri Kondlapudi Srikanth Reddy S/o Venugopal Reddy, Gunupadu Village & Post, Chittamur Mandal, Tirupati District-524402. Ph:7702226747.
(With a request to make further correspondence directly with the PIO O/o Assistant Director of Mines and Geology, Department of Mines and Geology, Tirupati.)

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNAM**

Memo. No. 11802676/E/RTI/2025

Dt.23-01-2026

Sub: RTI ACT,2005 - Department of Mines and Geology, Ibrahimpatnam - Certain information requested by Sri Kondlapudi Srikanth Reddy under section 6(1) of Right to Information Act,2005 duly affixed court fee of Rs.10/- - Application transferred under section 6(3) of RTI Act,2005 - Information - Furnished- Regarding.

Ref: RTI application of Sri Kondlapudi Srikanth Reddy received on dt.19.01.26

Attention of the District Mines and Geology Officer, Tirupati is drawn to the subject and reference cited and informed that Sri Kondlapudi Srikanth Reddy has requested to provide certified copies of tender notification, bid documents, and conditions pursuant to which the work of de- siltation, transportation, stocking and loading of sand at Palchuru Anicut D/S, U/S and Gudali sand and tender allotment/work order issued in favour of M/s.Aadi Parasakthi Mines & Minerals (OPC) Pvt. Ltd and agreement and EC etc copies.

In view of the above, the RTI application filed by Sri Kondlapudi Srikanth Reddy is herewith transferred under section 6(3) of RTI Act, 2005 with a direction to furnish the information to the RTI applicant directly as per the provisions of RTI Act, 2005 under intimation to this office.

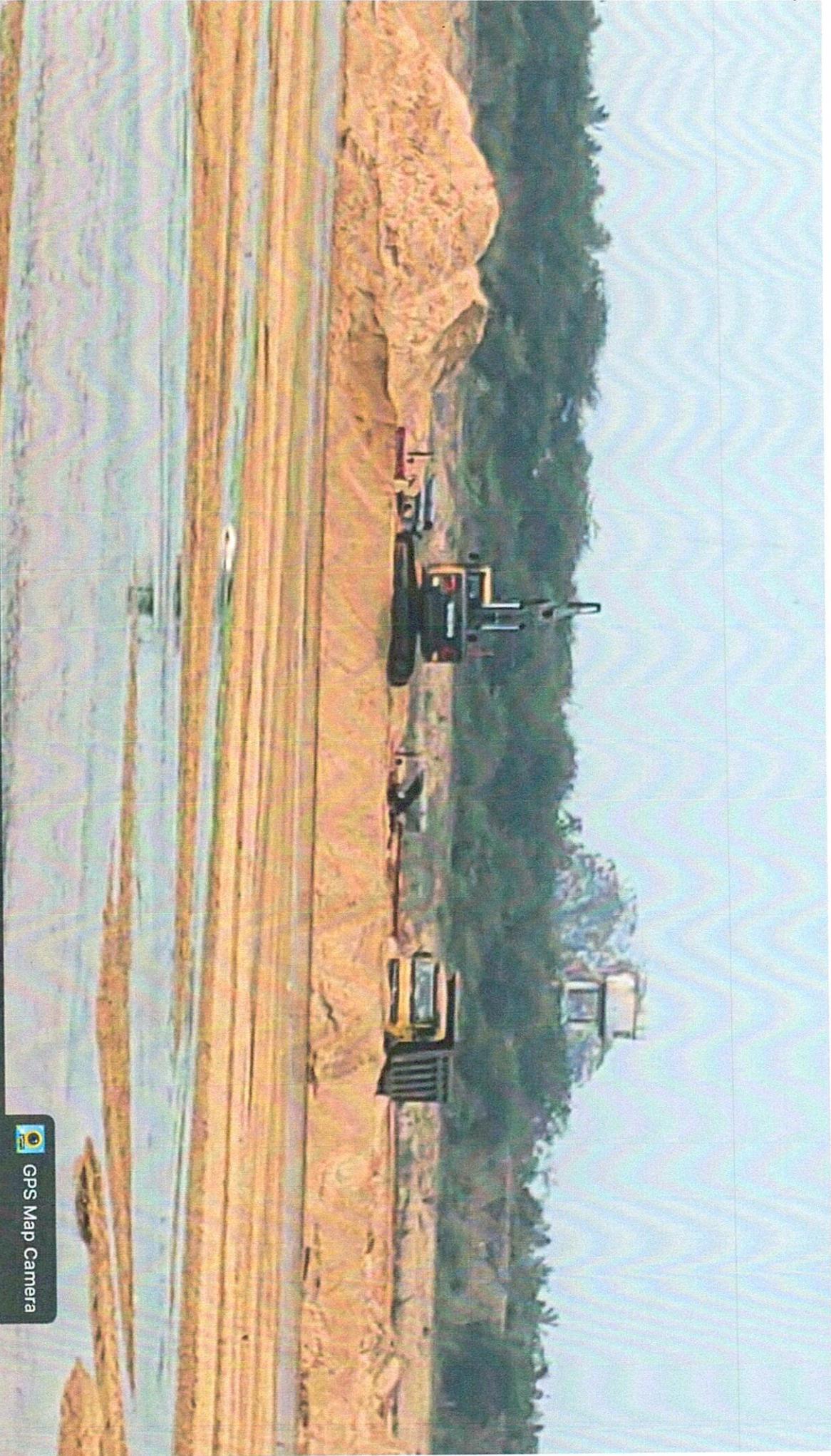
Enclosure:(RTI Application)

BALA CHANDRA SEKHAR W,
Public Information Officer &
Additional Director,
O/o.Director of Mines and Geology,
NTR District.

To,

The District Mines and Geology Officer, Tirupati District.

Copy to Kondlapudi Srikanth Reddy,S/o. Venugopal Reddy,Gunupadu Post,
Tirupati District, Andhra Pradesh-524402 Email : rsrikanth373@gmail.com.Ph
: 7702226747



Google



GPS Map Camera

Tirupati, Andhra Pradesh, India



Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.997409° Long 79.991915°

Monday, 02/02/2026 01:47 PM GMT +05:30



 GPS Map Camera

Tirupati, Andhra Pradesh, India



Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.996524° Long 79.991121°

Wednesday, 04/02/2026 12:01 PM GMT +05:30



Google

 GPS Map Camera

Tirupati, Andhra Pradesh, India

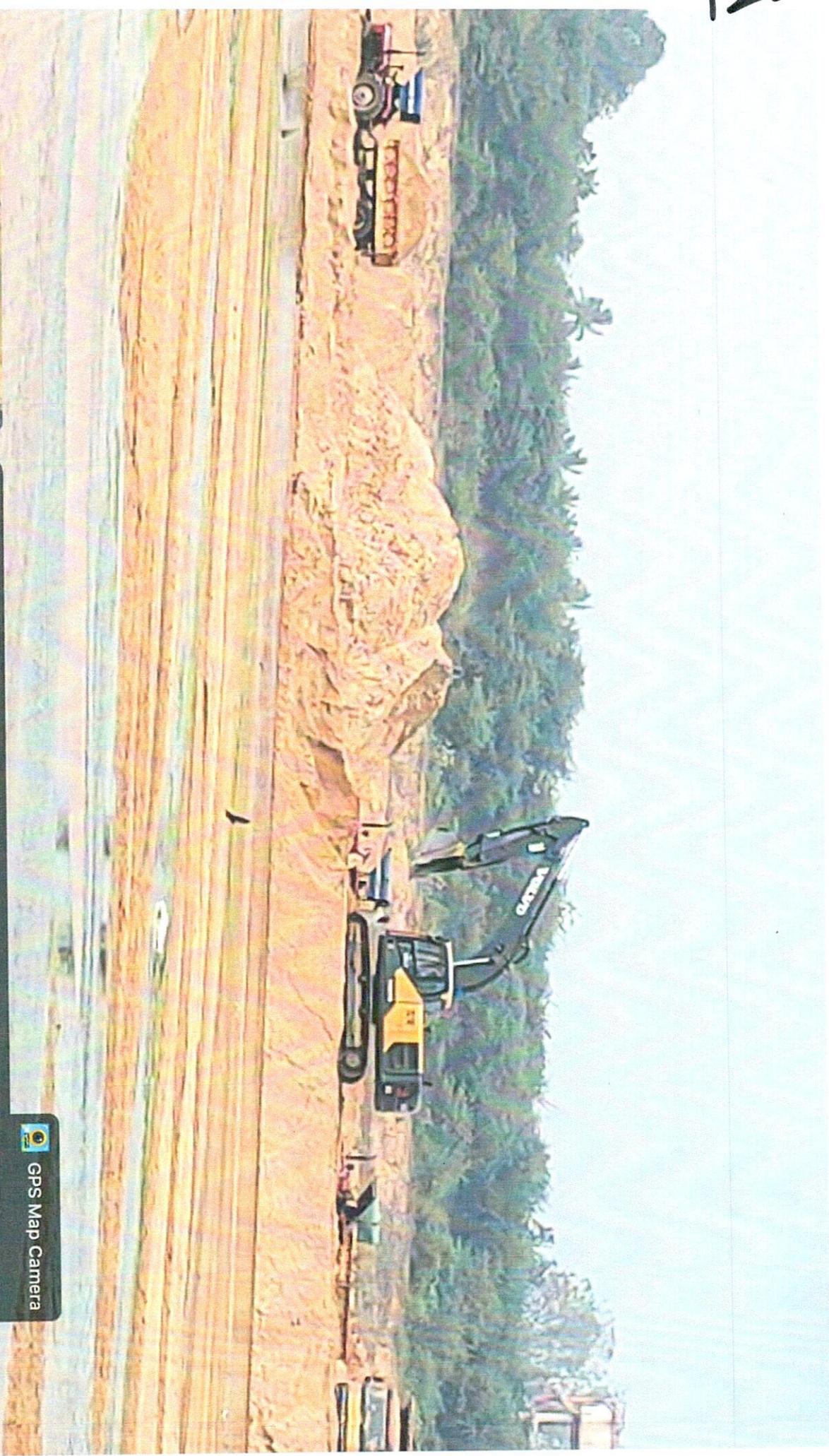


Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.997409° Long 79.991917°

Monday, 02/02/2026 01:46 PM GMT +05:30



Google

GPS Map Camera

Tirupati, Andhra Pradesh, India



Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.997409° Long 79.991917°

Monday, 02/02/2026 01:46 PM GMT +05:30



Google

 GPS Map Camera

Tirupati, Andhra Pradesh, India



Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.997361° Long 79.99188°

Monday, 02/02/2026 01:41 PM GMT +05:30

124



Google

 GPS Map Camera

Tirupati, Andhra Pradesh, India



Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.997408° Long 79.991917°

Monday, 02/02/2026 01:46 PM GMT +05:30



125



Google

 GPS Map Camera

Tirupati, Andhra Pradesh, India



Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.997408° Long 79.991917°

Monday, 02/02/2026 01:46 PM GMT +05:30

126



GPS Map Camera

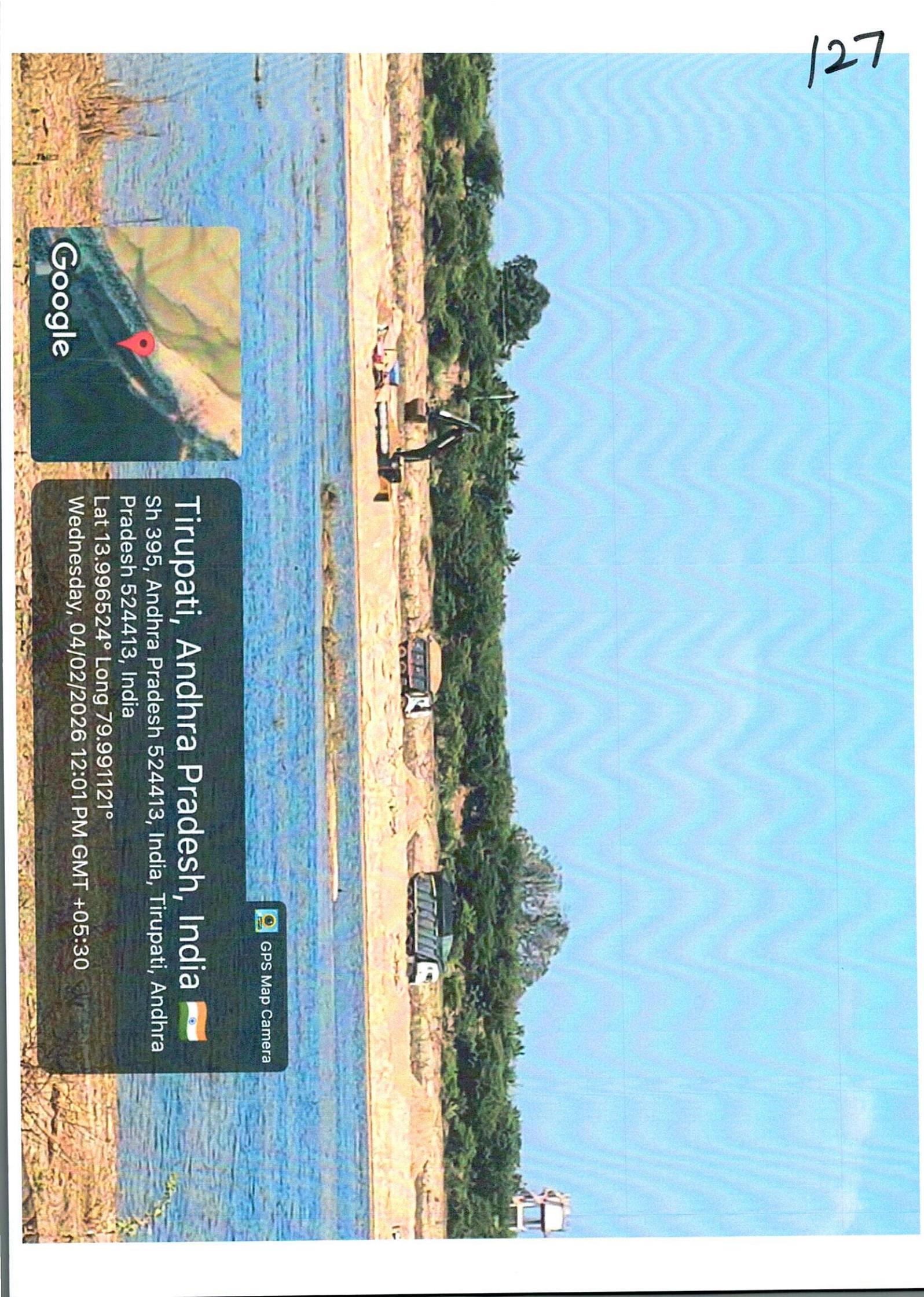


Tirupati, Andhra Pradesh, India 
Sh 395, Andhra Pradesh 524413, India, Tirupati, Andhra Pradesh 524413, India
Lat 13.997403° Long 79.991926°
Monday, 02/02/2026 01:42 PM GMT +05:30



Tirupati, Andhra Pradesh, India 🇮🇳
Sh 395, Andhra Pradesh 524413, India, Tirupati, Andhra Pradesh 524413, India
Lat 13.996524° Long 79.991121°
Wednesday, 04/02/2026 12:01 PM GMT +05:30

 GPS Map Camera





Google

GPS Map Camera

Tirupati, Andhra Pradesh, India

Sh 395, Andhra Pradesh 524413, India, Tirupati,

Andhra Pradesh 524413, India

Lat 13.996524° Long 79.991121°

Wednesday, 04/02/2026 12:01 PM GMT +05:30





GPS Map Camera



Tirupati, Andhra Pradesh, India 
Sh 395, Andhra Pradesh 524413, India, Tirupati, Andhra Pradesh 524413, India
Lat 13.996525° Long 79.991133°
Wednesday, 04/02/2026 11:59 AM GMT +05:30

Google



GPS Map Camera



Tirupati, Andhra Pradesh, India 
Sh 395, Andhra Pradesh 524413, India, Tirupati,
Andhra Pradesh 524413, India
Lat 13.996523° Long 79.991122°
Wednesday, 04/02/2026 12:01 PM GMT +05:30



GPS Map Camera



Tirupati, Andhra Pradesh, India 
Sh 395, Andhra Pradesh 524413, India, Tirupati, Andhra Pradesh 524413, India
Lat 13.996524° Long 79.991135°
Wednesday, 04/02/2026 11:59 AM GMT +05:30



GPS Map Camera



Tirupati, Andhra Pradesh, India 

Sh 395, Andhra Pradesh 524413, India, Tirupati, Andhra Pradesh 524413, India

Lat 13.997372° Long 79.991887°

Monday, 02/02/2026 01:40 PM GMT +05:30

133



GPS Map Camera



Tirupati, Andhra Pradesh, India

Sh 395, Andhra Pradesh 524413, India, Tirupati,
Andhra Pradesh 524413, India

Lat 13.996523° Long 79.991122°

Wednesday, 04/02/2026 12:01 PM GMT +05:30



GPS Map Camera



Tirupati, Andhra Pradesh, India 🇮🇳
Sh 395, Andhra Pradesh 524413, India, Tirupati, Andhra Pradesh 524413, India
Lat 13.997451° Long 79.991893°
Tuesday, 03/02/2026 10:39 AM GMT +05:30

Google

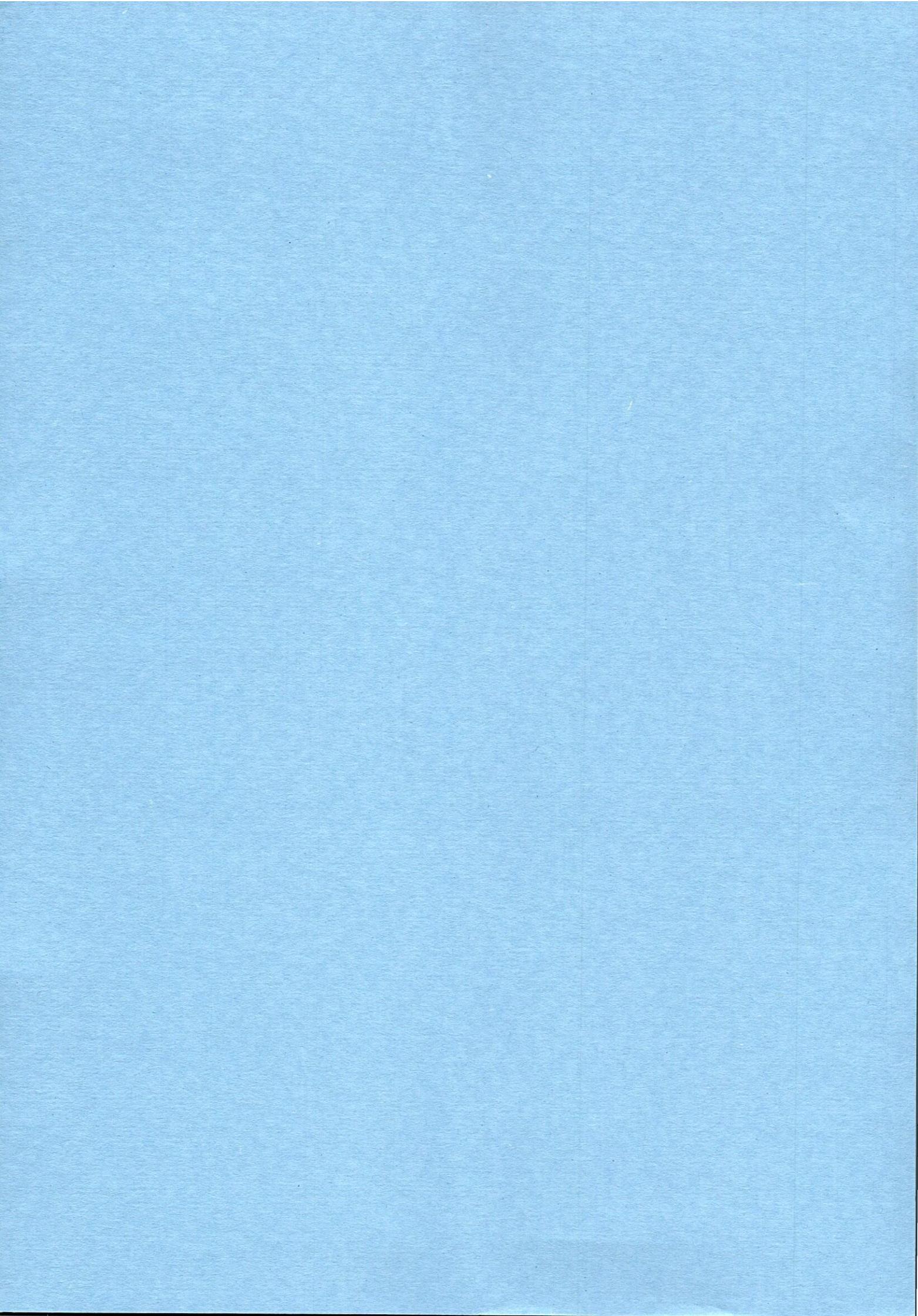
**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) AT CHENNAI
APPLICATION No. 262 OF 2026**

**ADDITIONAL TYPESET OF PAPERS
FILED BY THE
APPLICANT/PETITIONER**

M/s.R.RAJARAJAN (1704/2003)
K.PRABHAKARAN (891/2017)
P.VISWA THEJA REDDY (326/23)
K.MANIKANDAN (1139/2020)

COUNSEL FOR PETITIONER

PH : 94433 32103



**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) AT CHENNAI
APPLICATION No. 262 OF 2026**

**ADDITIONAL TYPESET OF PAPERS
FILED BY THE
APPLICANT/PETITIONER**

**M/s.R.RAJARAJAN (1704/2003)
K.PRABHAKARAN (891/2017)
P.VISWA THEJA REDDY (326/23)
K.MANIKANDAN (1139/2020)**

COUNSEL FOR PETITIONER

PH : 94433 32103